

No. LFA (O.A. No. ~~668~~/2024)- 11054  
Office of the Deputy Commissioner,  
District Sirmaur at Nahan (H.P.)  
Dt. 05.9.2024

To

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicuc Marg,  
New- Delhi-  
E-mail-judicial-hgt@gov.in

Sub:- Submission of Joint Inspection Report to order dated  
12.07.2024 passed by Hon'ble NGT in the matter of  
Original Application No. 668/2024-titled as Jayant  
Thakur V/s State of Himachal Pradesh.

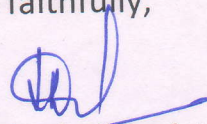
Sir,

In compliance of Hon'ble National Green Tribunal  
order dated 12.07.2024 in the matter of Original Application No.  
668 of 2024 titled as Jayant Thakur V/s State of Himachal  
Pardesh, the Joint Inspection Report is being filed herewith.

It is requested that Joint Inspection Report may be  
presented before the Hon'ble National Green Tribunal for kind  
consideration.

Encl. As above

Yours faithfully,

  
Addl. District Magistrate,  
District Sirmaur (H.P.)

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI. O.A. No. 668 of 2024**

IN THE MATTER OF: -

Jayant Thakur & Ors.

..... Applicant

Versus

State of Himachal Pradesh.

..... Respondent

**STATUS REPORT OF THE JOINT COMMITTEE IN OA No. 668 of 2024 titled Jayant Thakur & Ors Vs State of Himachal Pradesh.**

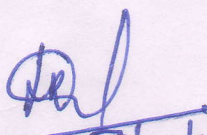
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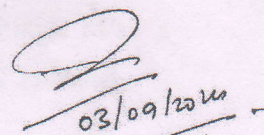
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Filed by:

Joint Committee constituted by  
Hon'ble NGT vide order dated **12.07.2024**

Place: Paonta Sahib, Sirmaur, H.P.  
Dated: 03.09.2024

  
3/9/24  
Addl. District Magistrate,  
District Sirmaur at Nahan

  
03/09/2024  
Regional Officer,  
HPSPCB Paonta Sahib  
Regional Officer-cum-Environmental Engineer,  
H.P. State Pollution Control Board,  
Paonta Sahib, Distt. Sirmour H.P.

**Report in Compliance to order dated 12-07-2024 passed by Hon'ble National Green Tribunal in OA No. 668 of 2024 titled Jayant Thakur & Ors Vs State of Himachal Pradesh.**

**I. PREFACE**

The Hon'ble NGT has registered the OA No. 668/2024 exercising suo-moto jurisdiction on a letter petition dated 18.09.2023 sent by Jayant Thakur, resident of Village Mohana, P.O. Naina Tikker, The. Pachhad, District Sirmaur, State of Himachal Pradesh.

Grievance of the complainant is that M/s. Alternative Habitat (P) Ltd., a Builder and Developer is raising construction by exploiting Shivalik Hills on a slope, encroaching upon the forest land, damaging green belt, cutting trees and also endangering the life of villagers on the dump site of hill slope whereat construction has been raised and thereby causing damage to environment.

Hon'ble NGT vide order dated 12.07.2024 has passed following directions: -

*".....3. In our view, allegations made in the letter petition, prima-facie, do constitute substantial question relating to environment raising out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to have the facts verified and for this purpose we constitute a Joint Committee comprising following:*

- (i) Principal Chief Conservator of Forest, HP, Shimla,;
- (ii) Himachal Pradesh State Pollution Control Board;
- (iii) Deputy Commissioner, Sirmaur, HP.

4. Deputy Commissioner, Sirmaur, HP shall be the nodal agency for coordination and compliance.

5. Said committee shall visit the concerned area, collect relevant information and submit a factual report within two months.

6. A copy of this order be forwarded to Principal Chief Conservator of Forest, (H.P.), Shimla, Himachal Pradesh State Pollution Control Board and Deputy Commissioner, Sirmaur, HP by email for compliance.

7. List on 12.09.2024..

In compliance to Hon'ble NGT order dated 12.07.2024, the Member Secretary, HPSPCB, Shimla nominated Regional Officer, HPSPCB Paonta Sahib as the representative of State Board for compliance of the aforementioned order vide letter No.PCB/(DL386)OA No.668/2024, dated 24.07.2024. The Additional District Magistrate as representative of District Magistrate Sirmaur fixed the date of Joint Inspection on 25.07.2024 at 10:00 AM. The Divisional Forest Officer (DFO) Rajgarh, Tehsildar, Sarahan and Complainant were intimated regarding joint inspection vide letter no. DC-Dev- (NGT OA No. 668/2024-8867, dated 22.07.2024. The copies of letters are annexed herewith as **Annexure-A and Annexure-B**, respectively.

**2.0 INSPECTION BY JOINT COMMITTEE ON 25.07.2024:**

The Joint Committee assembled at the entrance of housing project in the name and style M/s Alternative habitat Pvt.Ltd Construction at Village Up- Sampada Suchali Tehsil Pachhad,

District Sirmour, Himachal Pradesh on 25.07.2024 at 11:00 AM (Photograph no. 1 to photograph no. 4).

Sr. No	Name of Officer	Department
1	Sh. Laiq Ram Verma, Additional District Magistrate as representative of District Magistrate, Sirmaur	District Administration, GoH.P.
2	Sh. P. Venkateshan IFS, Divisional Forest Officer, Nahan	HP Forest
3	Sh. Parveen Chauhan, Tehsildar, Pachhad, District Sirmaur, H.P.	Department of Revenue
4	Sh. Atul Parmar, Regional Officer cum Environmental Engineer, HPSPCB, Sirmaur at Paonta Sahib.	Representative of Member Secretary, HP State Pollution Control Board.
5	Sh. Ayush, Village Revenue Officer,	Department of Revenue
6	Sh. Jayant Thakur, Village Mohana. PO Naina Tikker, Tehsil Pachhad, District Sirmour, Himachal Pradesh	Complainant
7	Sh. Bhupender Thakur, Village Mohana. PO Naina Tikker, Tehsil Pachhad, District Sirmour, Himachal Pradesh	Complainant

The map of area under consideration is shown as below in Figure no. 1.



**Figure no. 1- Google Map Image of unit and Village Mohana (Complainant's village)**

The details of unit involved in the matter i.e M/s Alternative habitat Pvt.Ltd. Construction, Village Up- Sampada Suchali Tehsil Pachhad, District Sirmour, Himachal Pradesh is given in **Table No.1.**

**Table No.1 Status of M/s Alternative habitat Pvt.Ltd. Construction**

Sr No	Name and Address of unit.	Capacity	Total Area (As per EC granted)	Consent Status	Status of Environmental Clearance	Operational Status								
1	M/s Alternative habitat Pvt.Ltd. Construction, Village Up-Sampada Suchali Tehsil Pachhad, District Sirmour, Himachal Pradesh	<table border="1"> <thead> <tr> <th>Product</th> <th>Qty</th> </tr> </thead> <tbody> <tr> <td>Villas</td> <td>80 Nos/Yr</td> </tr> <tr> <td>Club house</td> <td>10 Nos/Yr</td> </tr> <tr> <td>Shop</td> <td>3 Nos/Yr</td> </tr> </tbody> </table>	Product	Qty	Villas	80 Nos/Yr	Club house	10 Nos/Yr	Shop	3 Nos/Yr	<p>1. Total plot area- 11-83 Hect 1,18,315.05 m<sup>2</sup>.</p> <p>2. Built up area- 3,59,171 m<sup>2</sup></p> <p>3. Green Area- 61,447.92 m<sup>2</sup></p> <p>4. Proposed ground Coverage area- 35,917.1m<sup>2</sup></p>	<p>Consent to Establish granted to the unit was valid up to 09.07.2024) (Applied for Renewal of Consent to Establish and same is under process)</p>	<p>Environmental Clearance granted by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh). vide F. No. HPSEIAA/2022/1040. EC Identification No. EC23B038HP118926 dated 19.05.2023 Copy is attached herewith as <b>Annexure-C</b></p>	<p>The unit is still in construction phase. The unit has further submitted certificate of percentage of completion of Construction/Development work. Copy is attached herewith as <b>Annexure-D</b></p>
Product	Qty													
Villas	80 Nos/Yr													
Club house	10 Nos/Yr													
Shop	3 Nos/Yr													

**2.1. OBSERVATIONS AND DIRECTIONS MADE BY JOINT COMMITTEE:**

1. The complaint apprised, the Worthy Chairman about the issues exploitation of Shivalik Hills, encroaching upon the forest land and Raj darra, damaging green belt, cutting trees and also endangering the life of villagers on the dump site of hill slope whereat construction has been raised.
2. It was observed by the joint committee, that the unit is still under establishment stage and at present land development work i.e development of road to the site and establishment of

temporary modular residential units for accommodation facility for staff. The unit has submitted 06 monthly compliance status report on to Environment Clearance conditions. The compliance to the conditions imposed in Environment Clearance granted to the unit were verified by HPSPCB and status as per report of compliance submitted by the unit along with verification is attached herewith as **Annexure-E**

3. Further, based on the grievances of encroachment in forest/unauthorized land directions were issued by Worthy Chairman of the committee to department of forest and department of revenue to carry out the demarcation of concerned area along with cross verification with site plan and take necessary action in case of violations observed, if any. Copy of directions issued is attached herewith as **Annexure-F**.

#### **2.1.2. INSPECTION PHOTOGRAPHS (25.07.2024):**



**Photograph No.1**



**Photograph No.2**



**Photograph No.3**



**Photograph No.4**

dated 29.07.2024 along with representative of unit. However, complainant Shri. Jayant Thakur and Shri Bhupender Thakur were not present during the inspection/demarcation of site/area.

2. It was observed that, unit has extended its fencing on the private land to 13 karam width and 84 karam length at Khasra no. 333/258/131-137 (JumlaMalkan). The unit was accordingly directed to immediately remove the fencing from aforementioned area.

3. Boundary pillars of the forest land were found in place. No encroachment by the unit was observed on the forest land. Copy of joint inspection cum demarcation report is attached herewith as Annexure-6.

### 3.1 COMPLIANCES MADE BY THE UNIT

1. In compliance to the directions issued, the unit has removed the fencing from the private land.
2. Further, the construction and demolition was to be generated from the construction activities is proposed to be used in the backfilling, earth filling and development of green belt.

### 4.0. CONCLUSION:

The unit has complied with the directions issued by the Joint Committee. It is pertinent to mention here that the unit is still in establishment stage and development of land/site is under process. Any further directions from the Hon'ble court shall be complied with.

The Action Taken Report is submitted before Hon'ble NGT for consideration please.



**The Regional Officer, HPSPCB,  
District Sirmaur at Paonta Sahib,  
H.P.**



**Deputy Conservator of Forests  
,  
Rajgrah, District Sirmaur (H.P.)**



**Additional District Magistrate,  
District Sirmaur at Nahan (H.P.)**

**HP State Pollution Control Board  
Phase-III, New Shimla-171009**

No.PCB/(DL386)OA No. 668/2024-

<sup>6341-43</sup> Dated: 24.7.2024

To

**The Deputy Commissioner,  
Sirmour, at Nahan, Distt. Sirmour, H.P.**

**Subject: Compliance of Order dated 12-07-2024 passed by the Hon'ble NGT in OA No. 668/2024 titled Jayant Thakur Vs State of HP&ors. pending before the Hon'ble NGT New Delhi.**

Sir,

Please find enclosed herewith copy of order dated 12-07-2024 passed by the Hon'ble NGT in the above cited matter related to issues of construction activities by exploiting Shivalik Hills on a slope, encroaching upon the forest land, damaging green belt and cutting trees by a Builder & Developer M/s Alternative Habitat (P) Ltd. The Hon'ble NGT vide order dated 12-7-2024 has passed the following directions :-

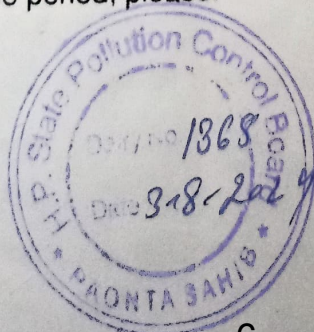
"4..... we find it appropriate to have the facts verified and for this purpose we constitute a Joint Committee comprising following:-

- (i) Principal Chief Conservator of Forest, HP, Shimla,;
- (ii) Himachal Pradesh State Pollution Control Board;
- (iii) Deputy Commissioner, Sirmaur, HP.

4. Deputy Commissioner, Sirmaur, HP shall be the nodal agency for coordination and compliance. 5. Said committee shall visit the concerned area, collect relevant information and submit a factual report within two months....."

In this connection, you are requested to comply with directions of Hon'ble NGT, fix an early date of joint inspection in the matter. The Regional Officer, HPSPCB, Paonta Sahib (i.e. Sh. Atul Parmar, Environmental Engineer, HPSPCB, Paonta Sahib, Mob. No. 9418049333, Email id: pcbropaonta1@gmail.com) will associate as representative of HPSPCB in Joint Committee. The factual & action taken report may be submitted in the Hon'ble NGT within stipulated time period, please.

Encl. as above



Signed by  
Anil Joshi

(Date) 23-07-2024 12:37:13  
(Anil Joshi, H.S)  
Member Secretary  
HPSPCB

Copy to :-

1. The Principal Chief Conservator of Forest, Department of Forests, HOFF, Government of Himachal, Talland, Shimla-2 for information and necessary action please.
2. The Regional Officer, HPSPCB, Paonta Sahib, Distt. Sirmour, H.P. He is directed to associate in the Joint Committee as representative of the State Board and ensure submission of report well in time.

**(Anil Joshi, IFS)**  
**Member Secretary**

DC-Dev-(NGT OA NO. 668/2024- 8867  
OFFICE OF THE DEPUTY COMMISSIONER  
DISTRICT SIRMAUR AT NAHAN (HP)

Dated the Nahan 22<sup>nd</sup> July, 2024

To,

1. Divisional Forest Officer,  
Rajgarh, Division, District Sirmaur.
2. The Regional Officer,  
H.P State Pollution Control Board, Paonta Sahib  
District Sirmaur.

**Subject:- OA No. 668/2024 titled as Jayant Thakur V/S State of Himachal Pradesh.**

Sir

This is with reference to order dated 12-07-2024 passed by the Hon'ble National Green Tribunal Principal Bench in Original Application No. 668/2024 in case Jayant Thakur V/S State of Himachal Pradesh (Copy enclosed), on the subject cited above.

In pursuance to the order issued by Hon'ble NGT, a joint spot inspection is to be conducted on dated 25-07-2024 to ascertain the truthfulness of the grievance raised by the Petitioner against M/s. Alternative Habitat (P) Ltd. a builder and developer.

Yours Faithfully

  
Additional District Magistrate  
District Sirmaur at Nahan.

Dated Nahan 22<sup>nd</sup> July 2024

Endst No. as above 8867

Copy forwarded to following:-

1. The Tehsildar, Pachhad at Sarahan along with copy of order dated 12.07.2024 passed by the Hon'ble NGT with the direction to demarcate the land properly, where above mentioned firm causing damaged to the environment, on or before the spot inspection, if not carried earlier.
2. Sh. Jayant Thakur, resident of village Mohana, PO. Naina Tikker, Tehsil Pachhad, District Sirmaur with the request to present in the above mentioned inspection as per scheduled.

  
Additional District Magistrate  
District Sirmaur at Nahan.

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), HIMACHAL PRADESH)**

To,

The -1  
 ALTERNATIVE HABITAT PRIVATE LIMITED  
 201-212,2nd floor  
 Splendor Forum, Jasola District centre,  
 New Delhi -110025

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/INFRA2/411875/2022 dated 28 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC23B038HP118926   |
| 2. File No.                                | HPSEIAA/2022/1040  |
| 3. Project Type                            | New  |
| 4. Category                                | B  |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects  |
| 6. Name of Project                         | Proposed Construction of Residential colony Terra Grande situated in Mouza Up-Sampada Suchali, Tehsil Pachhad, District Sirmour, H.P by M/s Alternative Habitat Pvt. Ltd |
| 7. Name of Company/Organization            | ALTERNATIVE HABITAT PRIVATE LIMITED  |
| 8. Location of Project                     | HIMACHAL PRADESH   |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)  
 D.C. Rana  
 Member Secretary  
 SEIAA - (HIMACHAL PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*



This has reference to your online proposal No. SIA/HP/INFRA2/41189/2022 for seeking prior Environment Clearance as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendments under the Environment (Protection) Act, 1986. The proposal is for Building and construction project (Residential township "Terra Grande"). The proposed project involves following salient features:

**Brief outline of the project:**

a)	Proposal No.	SIA/HP/INFRA2/411875/2022 - HP SEIAA/2022-1040
b)	Project type	Building and construction project (Residential township "Terra Grande")
c)	Project Location	Khasra number 190/3/2, 199/101, 193/3/2, 194/3/2, 200/101, 165 & 167 Situated in Mauza Up- Sampada Suchali, Tehsil Pachhad, Distt. Sirmour. H.P.
d)	Built up area	3,59,171 Sq. Meter
e)	Total plot area	11-83 Hectare, 1,18,315.05 square meter
f)	Green Area	61,447.92 Square meter
g)	Proposed ground coverage area	35,917.1 square meter
h)	Total water required	143 KLD
i)	STP capacity	70 KLD
j)	MSW generated from project	App. 246 Kg./day
k)	Project cost	Rs. 225 Crores
l)	EMP Cost	Capital Cost- Rs.56.00 Lakhs, Recurring Cost- Rs.17.00 Lakhs annually.
m)	CER Cost	1.5% of total cost of the project i.e. ~ Rs. 3.37 Crores.

The SEAC appraised the project proposal in its 90<sup>th</sup> meeting held on 23<sup>rd</sup> & 24<sup>th</sup> March, 2023. The State Level Expert Appraisal Committee in its 90<sup>th</sup> meeting recommended the project for grant of Environment Clearance. The State level Environmental Impact Assessment Authority in its 61<sup>st</sup> meeting held on 21<sup>st</sup> April, 2023, after considering the recommendations of SEAC approved to grant Environmental Clearance in the name of the project as per provisions of EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 and its subsequent amendments of Ministry of Environment & Forests, Govt with terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

**I. Statutory compliance:**

1. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa foundation Vs Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.
2. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
3. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
4. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/ Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
5. The project proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Preventions & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. A copy of same shall be submitted to State Environment Impact Assessment Authority (SEIAA) before start of any construction work at the site.
6. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.
7. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9. The environment clearance is only for the said project. Any other activity within the project area would require separate environment clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units, environment clearances, as applicable, shall be obtained from the respective regulatory authorities.
10. The buildings shall have adequate distance (as per the building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.
11. The project proponent shall obtain and submit NoC of the concerned panchayat.
12. The project proponent shall obtain authorization under Bio-medical Waste Management & Handling Rules, Hazardous Waste Management & Handling Rules as applicable for HPSPCB.
13. The project proponent shall obtain Forest Clearance as may be applicable to the project under Forest Conservation Act and shall submit a copy of Forest Clearance to the SEIAA.
14. The project proponent shall not undertake any construction activity on the forest land till the time the land is transferred to them.

## II. Air quality monitoring and preservation

- 1 The project proponent shall install system to carryout Ambient Air Quality monitoring for common/ criterion parameters relevant to the main pollutant released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within the outside the project area at least at four locations (one within and three outside the project area at the angle of 120° each), covering upwind directions
- 2 The D.G sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/ permissions from Chief Controller of Explosive shall be obtained as per Rules
- 3 Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized
- 4 Vehicles hired for bringing construction material or any other material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours

## III. Water quality monitoring and preservation

- 1 The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986.
- 2 Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- 3 The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the project area into the water bodies.
- 4 Fixtures for showers, toilets flushing and drinking shall be low flow either by use of aerators or pressure reducing devices or sensor based control.
- 5 The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/ recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- 6 Water demand during development/ construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- 7 The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient number of piezometers/ sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- 8 The project proponent shall make efforts to minimize water consumption in the project area by segregation of used water, practicing cascade use and by recycling treated water.
9. The member units shall treat the effluent at par to meet the prescribed CETP (Common Effluent Treatment Plant) inlet norms.
10. Proper flow meters along with online monitoring facilities shall be provided to monitor the effluent quality and quantity sent to ETP and from ETP to the final disposal/ re-use on a continuous basis.
11. The installation of the Effluent Treatment Plant (ETP)/Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard should be submitted to the Member Secretary, HPSEIAA at Director, Department of Environment, Science & Technology before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards prescribed. Necessary measures should be made to mitigate the odour problem from STP.
- 12 Adequate steps should be taken to prevent odour problem from solid waste processing site and STP.
- 13 Weep holes in the compound walls shall be provided to ensure natural draining of rain water in the catchment area during the monsoon period.
- 14 To achieve the Zero Liquid Discharge, waste water generated from different operations shall be properly collected, treated to the prescribed standards then recycled or reused for the identified use.
- 15 The project should not amend or alter the pathways of the natural streams or creeks/ nallah flowing.
- 16 Rain water harvesting of roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging at least 4 m above the highest ground water table.

## IV. Noise monitoring and prevention

- 1 Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Office of the Ministry as a part of six-monthly compliance report.
- 2 The ambient noise levels should conform the standards prescribed under Environment (Protection) Act and Rules, 1986 viz 75 dB(A) during day time and 70 dB(A) during night time
- 3 Maximum natural light provision shall be kept in the buildings

## V. Energy conservation measures.

- 1 Provide solar power generation on roof tops of buildings for solar light system for all common areas, street lights, parking around project area and maintain the same regularly
- 2 Provide LED lights in the project area

**VI. Waste management**

1. Disposal of muck during development/ construction phase will be disposed off at designated area and it shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area shall be monitored and report to be submitted to SEIAA and concerned Regional Office of MoEF&CC.
2. Fly ash bricks shall be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003 and 25<sup>th</sup> January, 2016.
3. All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/ State Pollution Control Board.
4. Used LEDs shall be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiently (BEE) standards.
5. Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
6. The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
7. The project proponent shall establish zero waste discharge biomedical waste management facility as a part of the construction activity for the hospital.
8. No inert, Hazardous Waste shall be allowed to be dumped or landfill in the project site.

**VII. Green Belt**

1. The green belt/ plantation of a width of 15 m shall be provided all along the periphery of project area with native species. 33% of the plotted area shall be kept as green area with native species. The time bound action plan for green belt/ plantation be submitted to the SEIAA and concerned Regional Office of MoEF&CC within three months of issue of this letter.
2. Cutting of plants/ trees shall be completely avoided by the construction labours.
3. Management plan for biodiversity conservation along with the implementation schedule shall be prepared with the help of concerned government institution/ State Forest Department, and same to be submitted to SEIAA and concerned Regional Office of MoEF&CC before commencement of work. Sufficient fund provision to be made to implement the same.
4. All the topsoil excavated during the development/ construction activities shall be stored for use in horticulture/ landscape development within the project site. Report shall be submitted to SEIAA and concerned Regional Office of MoEF&CC
5. For monitoring of land use pattern, a time series of land use maps, based on satellite imagery (on a scale of 1:5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to SEIAA and concerned RO of MoEF&CC.
6. The project proponent shall cause minimum damage to the current green cover and shall not disturb the natural drainage.

**VIII. Public hearing and Human health issues**

1. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
2. Occupational health surveillance of the workers shall be done on a regular basis and records to be maintained as per the Factories/Labour Act.

**IX. CER (Corporate Environment Responsibility)**

1. The project proponent shall comply with the provisions contained in the MoEF&CC OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding CER.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy shall prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and /or shareholders/ stakeholders. The copy of the board resolution in this regard shall be submitted to the SEIAA and concerned RO of MoEF&CC as a part of six monthly compliance report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be setup under the control of senior executive, who will directly to the head of the organization with all details to be submitted to SEIAA.
4. Action plan for implementing EMP and environmental conditions alongwith responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environment protection measure shall be kept in separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA and concerned RO, MoEF&CC with the six monthly compliance report
5. Self environmental audit shall be conducted annually. Every three year third party environmental audit shall be carried out.
6. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the project site shall be implemented.

7. Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

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**X. Miscellaneous**

1. Construction material shall be purchased from approved/ authorized places only.
2. Parking space to accommodate trucks, cars two wheelers any bicycles shall be provided as per norms.
3. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local news papers of the district or state, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's web site permanently.
4. The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
5. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their web site and update the same on half-yearly basis.
6. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
7. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest & Climate Change on environment clearance portal.
8. The project proponent shall submit the environmental statement for each financial year to the concerned State Pollution Control Board as prescribed under Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company with a copy to SEIAA.
9. The project proponent shall inform the Regional Office as well as SEIAA the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10. The project authorities shall strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11. The project proponent shall abide by all the commitments and recommendations made in EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
12. No further expansion or modification in the project will be carried out without prior approval of the SEIAA.
13. Concealing factual data or submission of false/ fabricated data may result in revocation of this environment clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15. The SEIAA reserves the right to stipulate additional conditions if found necessary. The project proponent shall implement these conditions in a time bound manner.
16. The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data/ information/ monitoring reports.
17. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016, Bio-medical Waste Management & Handling Rules under Environment (Protection) Act and the Public Liability Insurance Act, 1991 with amendments and any other orders passed by the Hon'ble Supreme Court of India/ High Courts, Hon'ble National Green Tribunal and any other Court of Law relating to the subject Matter.
18. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**XI. Additional Conditions**

1. The project proponent shall deposit the amount Rs 3.37 Cr of total project cost for the CER activities with to DEST for further restoration activities in project affected area, pre and post monitoring of the project in six installments.
2. The project proponent shall use the dual plumbing provisions including solar water provision as per directions.
3. The project proponent shall ensure use of solar power energy for space lightening, heating and water.
4. The project proponent shall ensure and make provision of mobile toilets and STP during construction phase for the labour.
5. The project proponent shall ensure cut and fill technique as per drawings for safe disposal of the muck.
6. The project proponent shall submit geological stability assessment report from state geologist.
7. The project proponent shall submit necessary approval of use of water from the competent authority i.e. HP Ground Water Authority/ Jal Shakti Vibhag, Himachal Pradesh.

  
16/5/23  
Member Secretary

State Level Environment Impact Assessment Authority  
Himachal Pradesh

Endst No. As Above

Copy to following for further necessary action:

- 1 The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
- 2 The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032
- 3 The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009
- 4 The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
- 5 Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
- 6 Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute, P O New Forest, Dehradun, Uttrakhand 248006.
- 7 Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
- 8 Record File

Member Secretary

State Level Environment Impact Assessment Authority  
Himachal Pradesh

Signature Not Verified

Digitally signed by Sh. D.C. Rana  
Member Secretary  
Date: 5/19/2023 12:54:53 PM

ANNEXURE-6**ARCHITECT'S CERTIFICATE**  
(For the period till June end 2024)

Certificate No. \_\_\_\_\_

To,  
Alternative Habitat Private Limited  
201-212, Splendor Forum, IInd Floor,  
Jasola District Centre, South East Delhi-110025,

**Subject:- Certificate of Percentage of Completion of Construction / Development work in TERRA GRANDE**

**Ref: HP RERA Registration No. HPRERASIR2023060/P**

Sir,

I / We Yatin Tokas have undertaken assignment as Architect for the Construction / Development Work of the **TERRA GRANDE** Project, situated at Village **Mohana-Suchalli**, Tehsil **Pacchad**, District **Sirmaur**, Himachal Pradesh admeasuring **(29.17 acres approx.)** being developed by Alternative Habitat Private Limited.

Based on Site Inspection, with respect to the aforesaid Real Estate Project, I certify that as on the date of this Certificate, the Percentage of Work done, for the Real Estate Project **TERRA GRANDE**, is as per Table-A herein below. The percentage of the work executed with respect to each of the activity of the entire phase is detailed in **Table-B** herein below-

(\*TABLE A  
(80 no.s Villa)

Certificate No. \_\_\_\_\_

Sr. No.	Tasks / Activity	Total Units / Blocks	Work done for Units / Blocks	Percentage of Work done
1	Foundation and Plinth	80	5	6.25
2	Basement	N/A		
3	Super Structure (Column and lintel up to Slab bottom Level)	80	2	2.50
4	Slabs	80	2	2.50
5*	Internal task/activities to each of the Flat/Premises - (i) Bricks wall (ii) Joinery (doors and windows) (iii) Plaster (iv) Flouring (v) Painting	80	1	1.25
6	Sanitary fitting within the Flat/Premises, Electrical Fittings within the Flat/Premises	80	0	0
7	Stair cases, Lifts Wells and Lobbies at each Floor level connecting Staircases	80	0	0

	and Lifts, Overhead and Underground Water Tanks			
8	The external plumbing, external plaster, external painting, elevation and completion of terraces with water proofing of the Building / Wing	80	0	0
9	Installation of Lifts, Water Pumps, Fire Fighting Fittings and Equipment, Electrical fittings to Common Areas, Electro - Mechanical equipment's, Compliance to conditions of environmental NOCs (if any), Finishing to entrance lobby, plinth protection, paving of areas appurtenant to Building, Compound Wall and all other requirements as may be required to obtain Occupation /Completion Certificate	N/A	0	0

**\*Note** – The above percentages of all items should be mentioned which is only to assess the physical progress of the project only.

**\*TABLE-B**

**Internal & External Development Works in respect of the entire Project**

Sr. No	Common Areas Facilities and Amenities	Proposed (Yes/No)	Percentage of Work Done	Details
1.	Internal Roads & Foot paths	YES	8.0%	Retaining wall work in progress
2.	Water Supply Line	YES		
3.	Sewerage (chamber, lines, Septic Tank)	YES		
4.	Sewage Treatment Plant (STP)	YES		
5.	Storm Water Drains	YES		
6.	Landscaping & Tree Planting	YES		
7.	Street Lighting	YES		
8.	Community Buildings/ Club House	YES		
9.	Solid Waste Management & Disposal	YES		
10.	Water conservation, Rain Water Harvesting	YES		
11.	Energy Management / Sub-station	YES		
12.	Fire protection and fire safety requirements	YES		
13.	Open area (Park)	YES		
14.	Boundary Wall & Main Gate	YES		
15.	Security Service	YES		
16.	Others (As per Brochure)			

(Option to add more)			
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\*Note – The above percentages of all items should be mentioned to assess the physical progress of the project only.

**TABLE C**  
**Overall percentage of the work completed**

Sr. No.	Particular	Total No. of Unit / Amenities	Work Done No. of Unit / Amenities	Percentage of Work Done
1.	Overall percentage of construction (Building) completed as per <b>Table-A.</b>	80	5	1.78%
2	Overall percentage of development completed as per <b>Table-B.</b>		0	0.5%
3*	Overall percentage of completion of the project			2.28%

\*Note – The above percentages should be mentioned to assess the physical progress of the project only.

\* The overall percentage of the building construction and development was taken as the sum of all the work in the previous quarter report which has now been taken as the average.

The quality of work done is good and is as per the specifications prescribed.

Place: Delhi

Date: 24/07/2024

*AKK*  
YKINTOKMS  
Signature & Name of the Architect  
(Council of Architecture No...)



CA/2015/714 39

## POINT WISE SCOPE OF WORK AS THE CONDITIONS OF ENVIRONMENT CLEARANCE:

	Condition of Environmental Clearance	Submission in the 06 Monthly EC Compliance Report	Verification
<b>A. STATUTORY COMPLIANCE:</b>			
1.	This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa foundation Vs Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.	Agreed. Copy of EC is attached as <b>Annexure-I</b> .	The unit has agreed to the said condition.
2.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Not Required, as Forest land not involved.	No forest land involved.
3.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable.	The condition is not applicable to the unit.
4.	The project proponent shall prepare a Site- Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site- Specific Conservation Plan/ Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six- monthly compliance report. (in case of the presence of Schedule-I species in the study area).	Not applicable.	The condition is not applicable to the unit.
5.	The project proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Preventions & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. A copy of same shall be submitted to State Environment Impact Assessment Authority (SEIAA) before start of any construction work at the site.	Consent to establish has been granted from HPPCB. Same is attached as <b>Annexure-II</b> .	Consent to Establish granted to the unit by HPSCB was valid till 09.07.2024. The application of Renewal of Consent to Establish vide application no. 13201571 is under process.
6.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority. in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.	Approval for abstraction of ground water has been obtained from HPGWA. Permission is attached as <b>Annexure-III</b> .	The unit has obtained permission to extract ground water from HP ground water authority.

7.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.	Agreed.	The unit is in establishment stage. The authorization will be obtained by the unit after the unit become operational and COP Fresh is acquired.
8.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.	Agreed and noted.	The unit has agreed to the condition.
9.	The environment clearance is only for the said project. Any other activity within the project area would require separate environment clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units. environment clearances, as applicable, shall be obtained from the respective regulatory authorities.	Noted.	The unit has agreed to the condition and is complying.
10.	The buildings shall have adequate distance (as per the building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.	Agreed. All the construction activity is being carried out as per building bylaws.	The unit has agreed to the condition. The unit is in establishment stage and at present development work comprising of development of road and establishment of temporary shed/residence is under process.
11.	The project proponent shall obtain and submit NOC of the concerned panchayat.	Panchayat NOC for digging bore well at site is attached as <b>Annexure IV</b> .	As per record.
12.	The project proponent shall obtain authorization under Bio-medical Waste Management & Handling Rules, Hazardous Waste Management & Handling Rules as applicable for HPSPCB.	Not required, as this is a residential project.	The unit is an housing project and there is no requirement to obtained authorization under Bio-medical Waste Management & Handling Rules, Hazardous Waste Management & Handling Rules. IN case any such facility is established necessary compliance shall be ensured.

13.	The project proponent shall obtain Forest Clearance as may be applicable to the project under Forest Conservation Act and shall submit a copy of Forest Clearance to the SEIAA.	Not applicable.	The condition is not applicable to the unit. The site does not fall under the preview of Forest Clearance.
14	The project proponent shall not undertake any construction activity on the forest land till the time the land is transferred to them.	Not applicable as no forest land is involved in the project.	The condition is not applicable to the unit.
<b>B. AIR QUALITY MONITORING AND PRESERVATION:</b>			
1.	The project proponent shall install system to carry out Ambient Air Quality monitoring for relevant to the main pollutant released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOX emission) within the outside the project area at least at four locations (one within and three outside the project area at the angle of 120° each), covering upwind direction.	Ambient Air Quality monitoring is being carried out as per the prescribed norms and guidelines. For reference, monitoring reports are attached as <b>Annexure-V.</b>	Monitoring is carried out by Project Proponent through third party NABL accredited lab.
2.	The DG sets to be used during development construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/ permissions from Chief Controller of Explosive shall be obtained as per Rules	Noted.	The unit has agreed to the condition. The unit is in establishment stage. The unit is not using DG sets as on date.
3.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking loading and unloading shall be fully internalized and no public space shall be utilized	Project is in construction phase. Proposed planning of parking is fully internalized, and no public space is utilized.	The unit has agreed to the condition and provided parking facility for vehicles engaged during development work.
4.	Vehicles hired for bringing construction material or any other material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.	Only PUC certified vehicles are used for transportation of materials. For reference PUC is attached as <b>ANNEXURE- V</b>	The unit has agreed to the condition. The vehicles engaged in construction activities were found having valid PUCs.
<b>C. WATER QUALITY MONITORING AND PRESERVATION:</b>			
1.	The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986.	Noted. Currently, Project is in Construction Phase. The same will be complied during operational phase.	The unit is a housing project. The unit has proposed to install STP of capacity 75 KLD for treatment of sewage generated from the project.

2.	Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).	Agreed and will be followed.	The unit has agreed to the condition. However as present the unit is under establishment stage.
3.	The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the project area into the water bodies	Project is in construction phase, but no water will be discharged into any water bodies.	The unit is being established as per Consent Conditions.
4.	Fixtures for showers, toilets flushing and drinking shall be low flow either by use of aerators or pressure reducing devices or Sensor based control.	Agreed, will be complied.	The unit has agreed to the condition.
5.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/ recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.	Will be complied.	The unit has agreed to the condition.
6.	Water demand during development/ construction shall be reduced by use of pre-mixed concrete curing agents and other best practices referred	Complied. The best possible practice has been used for reducing water demand during construction.	The unit has agreed to the condition.
7.	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient number of piezometers/ sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.	Complied. Monitoring has been done through NABL accredited laboratories. Monitoring reports are attached as <b>Annexure-V.</b>	The unit has agreed to the condition.
8.	The project proponent shall make efforts to minimize water consumption in the project area by segregation of used water, practicing cascade use and by recycling treated water	Agreed and will be complied.	The unit has agreed to the condition.
9.	The member units shall treat the effluent at par to meet the prescribed CETP (Common Effluent Treatment Plant) inlet norms	Not Applicable as this is a construction project.	The condition is not applicable to the unit.
10.	Proper flow meters along with online monitoring facilities shall be provided to monitor the effluent quality and quantity sent to ETP and from ETP to the final disposal/ re-use on a continuous basis.	Not Applicable	The unit has agreed to the condition and shall be ensured when the waste water treatment plant is installed.
11.	The installation of the Effluent Treatment Plant (ETP)/Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard should be submitted to the Member Secretary,	Agreed. Presently, the project is in initial construction phase. During operation STP will be	The unit has agreed to the condition.

	HPSEIAA at Director, Department of Environment, Science & Technology before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards prescribed. Necessary measures should be made to mitigate the odour problem from STP.	installed after certified by an independent expert.	
12.	Adequate steps should be taken to prevent odour problem from solid waste processing site and STP	Agreed and same will be complied.	The unit has agreed to the condition.
13	Weep holes in the compound walls shall be provided to ensure natural draining of rainwater in the catchment area during the monsoon period	Agreed and noted.	The unit has agreed to the condition.
14	To achieve the Zero Liquid Discharge, wastewater generated from different operations shall be properly collected, treated to the prescribed standards, then recycled or reused for the identified use	Since this is a construction project. There is no operational unit.	The unit has agreed to the condition.
15	The project should not amend or alter the pathways of the natural streams or creeks/ nallah flowing	Agreed. Project will not alter the pathways of natural stream or nallah flowing.	The unit has agreed to the condition.
16	Rainwater harvesting of roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the Surface run off pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging at least 4 m above the highest ground water table.	Agreed, Currently, Project is in Construction Phase.	The unit has agreed to the condition.
<b>D. NOISE MONITORING AND PREVENTION:</b>			
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Office of the Ministry as a part of six-monthly compliance report.	Monitoring of noise is carried out as per the prescribed norms and guidelines. For reference, monitoring reports are attached as <b>Annexure-V.</b>	The unit has agreed to the condition. The unit is carrying out manual noise monitoring.
2.	The ambient noise levels should conform to the standards prescribed under Environment (Protection) Act and Rules 1986 viz. 75 dBA During daytime and 70 dB(A) during nighttime.	The noise level has been conformed to the standard prescribed under the Environment (Protection) Act and Rules, 1986. Noise level is in the limit as per the guidelines.	The unit has submitted the self-monitoring reports from an MoEFCC certified laboratory.
3.	Maximum natural light provision shall be kept in the buildings	Agreed and complied.	The unit has agreed to the condition.
<b>E. ENERGY CONSERVATION MEASURES:</b>			
1.	Provide solar power generation on roof tops of buildings for solar light system for all common areas streetlights, parking around project area and maintain the same regularly.	Agreed. Initially the project is in the construction phase. The same will be done during operation phase.	The unit has agreed to the condition

2.	Provide LED lights in the project area	Agreed and noted. Initially the project is in the construction phase. The same will be done during operation phase.	The unit has agreed to the condition
<b>F. WASTE MANAGEMENT</b>			
1.	Disposal of muck during development construction phase will be disposed of at designated area and it shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area shall be monitored and report to be submitted to SEIAA and concerned Regional Office of MoEF&CC.	Agreed. Generated muck is properly disposed off. It does not create any adverse effect on neighboring communities.	The unit has agreed to the condition. The unit much generating from the construction/development work is being reused in back filling by the unit and has provided sites for temporary storage of material.
2.	Fly ash bricks shall be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27 <sup>th</sup> August, 2003 and 25 <sup>th</sup> January, 2016	Agreed. The same is being/will be used.	The unit has agreed to the condition
3.	All hazardous waste generated during development/ construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/ State Pollution Control Board.	Not applicable. No hazardous waste was generated during construction of the project.	No HW has been generated till date.
4.	Used LEDs shall be properly collected and disposed off sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiently (BEE) standards.	Agreed, will be complied.	The unit has agreed to the condition
5.	Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.	Noted and being complied	The unit has agreed to the condition
6.	The solid waste generated shall be properly collected and segregated Rules, 2016. Wet garbage shall be composted, and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.	The municipal solid waste generated at the project site would be properly collected, segregated, and disposed off as per the Municipal Solid Waste Management Rules, 2016.	The unit has agreed to the condition
7.	The project proponent shall establish zero waste discharge biomedical waste management facility as a part of the construction activity for the hospital.	Not applicable	The condition is not applicable to the unit
8.	No inert, Hazardous Waste shall be allowed to be dumped or landfill in the project site.	No hazardous waste is generated. Only used oil will be generated from	There is no such requirement as on date.

		DG SET. The same will be given authorized vendors. No such waste will be dumped or used in landfill.	
<b>G. GREEN BELT</b>			
1.	The green belt/ plantation of a width of 15 m shall be provided all along the periphery of project area with native species. 33% of the plotted area shall be kept as green area with native species. The time bound action plan for green belt plantation be submitted to the SEIAA and concerned Regional Office of MoEF&CC within three months of issue of this letter.	Agreed and the same will be developed during operation phase. As during construction phase, the fugitive emission can affect the growth of tree.	The unit has agreed to the condition and
2.	Cutting of plants/ trees shall be completely avoided by the construction labors.	Noted. No plant/trees are proposed to be cut.	The unit has agreed to the condition
3.	Management plan for biodiversity conservation along with the implementation schedule shall be prepared with the help of Concerned government institution/ State Forest Department, and same to be submitted to SEIAA and concerned Regional Office of MoEF&CC before commencement of work. Sufficient fund provision to be made to implement the same.	Not applicable as there is no biodiversity within the radius of 10km to the project location.	To be monitored by Forest Department.
4.	All the top soil excavated during the development/ construction activities shall be stored for use in horticulture/ landscape development within the project site. Report shall be submitted to SEIAA and concerned Regional Office of MoEF&CC.	The excavated top soil is stored and will be reused in horticulture/ landscaping.	The unit has agreed to the condition and no violation observed during the latest inspection.
5.	For monitoring of land use pattern, a time series of land use maps, based on satellite imagery (on a scale of 1:5000) of the Core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to SEIAA and concerned RO of MoEF&CC.	Agreed and will be complied.	The unit has agreed to the condition
6.	The project proponent shall cause minimum damage to the current green cover and shall not disturb the natural drainage.	Agreed and noted.	The unit has agreed to the condition
<b>H. PUBLIC HEARING AND HUMAN HEALTH ISSUES</b>			
1.	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed, Necessary provision such as Labour huts, safe drinking water, clean toilets, first aid box and room for the patient for the emergency are provided to the workers.	Labour huts have been provided.
2.	Occupational health surveillance of the workers shall be done on a regular basis and records to be maintained as per the Factories/Labour Act.	Agreed. Stockpiled soil will be reused during plantation of the proposed vegetation on site.	The unit has agreed to the condition and necessary compliance shall be ensured.
<b>I. CER (Corporate Environment Responsibility):</b>			

1.	The project proponent shall comply with the provisions contained in the MoEF&CC OM vide F.no. 22-65/2017-IA.III dated 1 <sup>st</sup> May 2018, as applicable, regarding CER.	Agreed and will be complied.	The unit has agreed to the condition.
2.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy shall prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental forest wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/forest/ wildlife norms/ conditions and for shareholders/ stakeholders. The copy of the board resolution in this regard shall be submitted to the SEIAA and concerned RO of MoEF&CC as a part of six-monthly compliance report.	Will be complied during operation phase. Presently, the project is in construction phase.	The unit has agreed to the condition
3.	A separate Environmental Cell both the project and company head quarter level, with qualified personnel shall be setup under the control of senior executive, who will directly to the head of the organization with all details to be submitted to SEIAA.	Agreed and will be Complied. Concerned people will be appointed shortly for the same.	The unit has agreed to the condition
4	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environment protection measure shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA and concerned RO, MoEF&CC with the six- monthly compliance report.	Agreed. Presently, the project is in the initial construction phase. An action plan for implementing EMP and environmental conditions along with responsibility matrix of the company will be prepared and submitted to the concerned authority.	The unit has agreed to the condition
5	Self-environment audit shall be conducted annually. Every three-year third-party environmental audit shall be carried out.	Agreed, will be complied shortly.	The unit has agreed to the condition. NO such Audit report submitted to this office till date.
6	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the project site shall be implemented.	Corporate Responsibility for Environment Protection (CREP) regarding plants located in the project site shall be implemented.	The unit has agreed to the condition
7	Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.	Agreed and noted.	The unit has agreed to the condition
<b>J. MISCELLANEOUS</b>			

1.	Construction material shall be purchased from approved/ authorized places only.	Complied. Construction materials is purchased from the authorized places only.	The unit has agreed to the condition
2.	Parking space to accommodate trucks, cars two wheelers any bicycles shall be provided as per norms.	Agreed. Adequate parking will be provided as per the norms.	The unit has agreed to the condition.
3.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or state, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's web site permanently.	Agreed and will be complied.	Compliance has been made.
4.	The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied	The condition has been complied with.
5.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their web site and update the same on half-yearly basis.	Agreed. We are regularly submitting report on the status of compliance of the stipulated environment clearance condition on half yearly basis with monitoring reports.	The unit has agreed to the condition
6.	The project proponent shall monitor the criteria pollutants level namely: PM10, SO, NO. (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	Complied. Monitoring reports are attached as <b>Annexure-V</b>	The unit has agreed to the condition
7	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest & Climate Change on environment clearance portal.	Six-Monthly Compliance Report is regularly being submitted along with the Environmental Monitoring Reports to the MoEF&CC and its Regional Office once in six months.	The unit has agreed to the condition
8	The project proponent shall submit the environmental statement for each financial year to the concerned State Pollution Control Board as prescribed under Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company with a copy to SEIAA.	Agreed and will be complied.	The unit has agreed to the condition
9	The project proponent shall inform the Regional Office as well as SEIAA the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Agreed and will be informed about all date of financial closure and final approval of the project.	The unit has agreed to the condition

10	The project authorities shall strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Noted and agreed.	The unit has agreed to the condition
11	The project proponent shall abide by all the commitments and recommendations made in EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Hence, it is an construction project, no public hearing is conducted and applicable. But the commitments and recommendations made in EIA reports or during SEAC meeting, will be followed.	The unit has agreed to the condition
12	No further expansion or modification in the project will be carried out without prior approval of the SEIAA.	Noted, No expansion or modification in the project will be carried out without prior approval of the SEIAA.	The unit has agreed to the condition
13	Concealing factual data or submission of false/ fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted.	The unit has agreed to the condition
14	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Agreed & Noted.	The unit has agreed to the condition
15	The SEIAA reserves the right to stipulate additional conditions if found necessary. The project proponent shall implement these conditions in a time bound manner.	Noted	The unit has agreed to the condition
16	The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data linformation/ monitoring reports.	Agreed. The officer(s) of the regional office will be given full cooperation by the project authorities.	The unit has agreed to the condition
17	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other wastes (Management and Trans boundary Movement) Rules, 2016, Bio-medical Waste Management & Handling Rules under Environment (Protection) Act and the Public Liability Insurance Act, 1991 with amendments and any other orders passed by the Hon'ble Supreme Court of India/ High Courts, Hon'ble National Green Tribunal and any other Court of Law relating to the subject Matter.	Agreed.	The unit has agreed to the condition
18	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Noted.	The unit has agreed to the condition
<b>K. ADDITIONAL CONDITIONS</b>			
1.	The project proponent shall deposit the amount Rs 3.37 Cr of total project Cost for the CER activities with to DEST for further restoration activities in project affected area, pre and post monitoring of the project in six installments.	Agreed and will be complied	The unit has agreed to the condition

2.	The project proponent shall use the dual plumbing provisions including solar water provision as per directions	Agreed and noted.	Condition shall be complied by the unit and ensured before granting Consent to Operate.
3.	The project proponent shall ensure use of solar power energy for space lightening, heating and water.	Agreed and complying.	complied by the unit and ensured before granting Consent to Operate.
4.	The project proponent shall ensure and make provision of mobile toilets and STP during construction phase for the labour.	Agreed and complied.	Sheds and toilet provided for labour.
5.	The project proponent shall ensure cut and fill technique as per drawings for safe disposal of the muck.	Agreed and noted.	The unit has agreed to the condition
6.	The project proponent shall submit geological stability assessment report from state geologist.	Agreed and complied.	The unit has agreed to the condition
7.	The project proponent shall submit necessary approval of use of water from the competent authority i.e. HP Gound Water Authority/ JaL Shakti Vibhag, Himachal Pradesh.	Approval for abstraction of ground water has been obtained from HPGWA. Permission is attached as <b>Annexure-III</b>	The unit has agreed to the condition

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**ALTERNATIVE HABITAT PRIVATE LIMITED**

201-212, 2nd Floor Splendor Forum, Jasola District Centre,  
New Delhi -110025

To

Ministry of Env., Forest and Climate Change,  
Integrated Regional Office, Shimla  
C.G.O. Complex, Shivalik Block, Longwood,  
Shimla – 171001, Himachal Pradesh

**Sub: Six monthly Compliance Report of M/s Alternative Habitat Private Limited for the period ending June-2024.**

Sir,

This is in response to the **Letter F. No. HPSEIAA/2022/1040 dated: 19.05.2023**. I hereby submitting the Six Monthly “Compliance Report” (**31.03.2024**) and “Environmental Monitoring Reports” of **M/s Alternative Habitat Private Limited**, located at Mouza Up-Sampada Suchali, Tehsil- Pachhad, District- Sirmour, H.P for your kind perusal.

**Thanks, and Regards**

**For M/s Alternative Habitat Private Limited**



(Authorized Signatory)

**CC:**

1. Member Secretary, State Environment Assessment Authority Department of Environment, Science & Technology, Paryavaran Bhawan, Near US Club, Shimla, Himachal Pradesh-171001.
2. Member Secretary, Himachal State Pollution Control Board, Phase III, Shimla.

**Enclosures:-**

1. Compliance Report
2. Environment Monitoring Report

**SIX MONTHLY COMPLIANCE REPORT  
OF  
M/s ALTERNATIVE HABITAT PRIVATE  
LIMITED**



**LOCATION:**

**Khasra No.- 190/3/2, 199/101. 193/312, 194/3/2., 200/101, 165 & 167,  
Mouza Up-Sampada Suchali, Tehsil- Pachhad,  
District- Sirmour, H.P**

**SUBMITTED BY:**

**M/s Alternative Habitat Pvt. Ltd.  
201-212, 2<sup>nd</sup> Floor Splendor Forum, Jasola  
District Centre, New Delhi**

**JUNE-2024**

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**CHAPTER-1****INRODUCTION****1.1 BRIEF OF THE PROJECT: -**

M/s Alternative Habitat Pvt. Ltd. construction project located at Khasra No.- 190/3/2, 199/101, 193/312, 194/3/2., 200/101, 165 & 167, Mouza Up-Sampada Suchali, Tehsil-Pachhad, District- Sirmour, H.P. The environment clearance letter for the project was granted by Government of India Ministry of Environment, Forest, and Climate Change **HPSEIAA/2022/1040; Dated: 19/05/2023** which is attached along as **Annexure-I**.

**1.1.1 SALIENT FEATURE OF THE PROJECT: -**

<b>EC Letter No.</b>	<b>HPSEIAA/2022/1040</b>
<b>Project type</b>	8(a) Building and Construction project (Residential township "Terra Grande")
<b>Project Location</b>	Mouza Up-Sampada Suchali, Tehsil- Pachhad, District- Sirmour, H.P
<b>Built up area</b>	3,59,171 Square meter
<b>Total plot area</b>	11-83 Hectare, 1,18,315.05 Square meter
<b>Green Area</b>	61,447.92 Square meter
<b>Proposed Ground Coverage Area</b>	35,917.1 square meter
<b>Total water required</b>	143 KLD
<b>STP capacity</b>	70 KLD
<b>MSW generated from project</b>	App. 246 Kg/day
<b>Project cost</b>	Rs. 225 Crores
<b>EMP Cost</b>	Capital Cost- Rs. 56.00 Lakhs, Recurring Cost- Rs. 17.00 Lakhs annually.
<b>CER Cost</b>	1.5% of the total cost of the project i.e. ~ Rs. 3.37 Crores. 1.5% of the total cost of the project i.e. ~ Rs. 3.37 Crores.

**1.2 PURPOSE OF THE REPORT: -**

As per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year" and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Himachal

Pradesh State Pollution Control Board and Regional Office, MoEF, GOI, Northern Region, and a copy to the Regulatory Authority of Himachal Pradesh.

It is mandatory to submit a Six-Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms). The regulatory authorities in this case are Himachal State Pollution Control Board, Regional Office-MoEF (Dehradun) and SEIAA, H.P. Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared.

**Current Status of the Project:** Construction Phase.

## **CHAPTER-2** **COMPLIANCE REPORT**

All the Statuary Compliance Conditions as per the Environmental Clearance (Attached as **Annexure-I**) of M/s Alternative Habitat Private Limited Construction situated at Khasra No.- 190/3/2, 199/101. 193/312, 194/3/2., 200/101, 165 & 167, Mouza Up-Sampada Suchali, Tehsil- Pachhad, District- Sirmour, H.P.

### **2.1 POINT WISE SCOPE OF WORK AS THE CONDITIONS OF ENVIRONMENT CLEARANCE:**

Sr. No.	CONDITIONED OF EIA CLEARENCE	COMPLIANCE
<b>A. STATUTORY COMPLIANCE:</b>		
1.	This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa foundation Vs Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.	Agreed.
2.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Not Required, as Forest land Not involved.
3.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable.
4.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site- Specific Conservation Plan/ Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).	Not applicable.
5.	The project proponent shall obtain Consent to Establish/ Operate under the provisions of	Consent to establish has been granted from HPPCB.

	Air (Prevention & Control of Pollution) Act, 1981 and the Water (Preventions & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. A copy of same shall be submitted to State Environment Impact Assessment Authority (SEIAA) before start of any construction work at the site.	Same is attached as <b>Annexure-II.</b>
6.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority. in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.	Approval for abstraction of ground water has been obtained from HPGWA. Permission is attached as <b>Annexure-III.</b>
7.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.	Agreed.
8.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.	Agreed and noted.
9.	The environment clearance is only for the said project. Any other activity within the project area would require separate environment clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units. environment clearances, as applicable, shall be obtained from the respective regulatory authorities.	Noted.
10.	The buildings shall have adequate distance (as per the building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.	Agreed All the construction activity is being carried out as per building by laws.

11.	The project proponent shall obtain and submit NoC of the concerned panchayat.	Panchayat NOC for digging borewell at site is attached as <b>Annexure IV.</b>
12.	The project proponent shall obtain authorization under Bio-medical Waste Management & Handling Rules, Hazardous Waste Management & Handling Rules as applicable for HPSPCB.	Not required, as this is a residential Project.
13.	The project proponent shall obtain Forest Clearance as may be applicable to the project under Forest Conservation Act and shall submit a copy of Forest Clearance to the SEIAA.	Not applicable.
14	The project proponent shall not undertake any construction activity on the forest land till the time the land is transferred to them.	Not applicable as no forest land is involved in the project.
<b>B. AIR QUALITY MONITORING AND PRESERVATION:</b>		
1.	The project proponent shall install system to carryout Ambient Air Quality monitoring for relevant to the main pollutant released (e.g. PM <sub>10</sub> and PM <sub>2.5</sub> in reference to PM emission, and SO <sub>2</sub> and NO <sub>x</sub> emission) within the outside the project area at least at four locations (one within and three outside the project area at the angle of 120° each), covering upwind direction.	Ambient Air Quality monitoring is being carried out as per the prescribed norms and guidelines. For reference, monitoring reports are attached as <b>Annexure-V.</b>
2.	The DG sets to be used during development construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards Storage of diesel shall be made underground and necessary approvals/ permissions from Chief Controller of Explosive shall be obtained as per Rules	Noted.
3.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking loading and unloading shall be fully internalized and no public space shall be utilized	Project is in construction phase. Proposed planning of parking is fully internalized, and no public space is utilized.

4.	Vehicles hired for bringing construction material or any other material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.	Only PUC certified vehicles are used for transportation of materials. For reference PUC is attached as <b>ANNEXURE- V</b>
<b>C. WATER QUALITY MONITORING AND PRESERVATION:</b>		
1.	The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986.	Noted Currently, Project is in Construction Phase. The same will be complied during operational phase.
2.	Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).	Agreed and will be followed.
3.	The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the project area into the water bodies	Project is in construction phase, but no water will be discharged into any water bodies.
4.	Fixtures for showers, toilets flushing and drinking shall be low flow either by use of aerators or pressure reducing devices or Sensor based control.	Agreed, will be complied.
5.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/ recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.	Will be complied.
6.	Water demand during development/ construction shall be reduced by use of pre-mixed concrete curing agents and other best practices referred	Complied, The best possible practice has been used for reducing water demand during construction.
7.	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient number of piezometers/ sampling wells in the plant and adjacent areas through labs	Complied. Monitoring has been done through NABL accredited laboratories. Monitoring reports are attached as <b>Annexure-V.</b>

	recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.	
8.	The project proponent shall make efforts to minimize water consumption in the project area by segregation of used water, practicing cascade use and by recycling treated water	Agreed and will be complied.
9.	The member units shall treat the effluent at par to meet the prescribed CETP (Common Effluent Treatment Plant) inlet norms	Not Applicable as this is a construction project.
10.	Proper flow meters along with online monitoring facilities shall be provided to monitor the effluent quality and quantity sent to ETP and from ETP to the final disposal/ re-use on a continuous basis.	Not Applicable
11.	The installation of the Effluent Treatment Plant (ETP)/Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard should be submitted to the Member Secretary, HPSEIAA at Director, Department of Environment, Science & Technology before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done Discharge of unused treated effluent shall conform to the norms and standards prescribed Necessary measures should be made to mitigate the odour problem from STP.	Agreed. Presently, the project is in initial construction phase. During operation STP will be installed after certified by an independent expert.
12.	Adequate steps should be taken to prevent odor problem from solid waste processing site and STP	Agreed and same will be complied.
13	Weep holes in the compound walls shall be provided to ensure natural draining of rainwater in the catchment area during the monsoon period	Agreed and noted.
14	To achieve the Zero Liquid Discharge, wastewater generated from different	Since this is a construction project. There is no operational unit.

	operations shall be properly collected treated to the prescribed standards then recycled or reused for the identified use	
15	The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing	Agreed. Project will not alter the pathways of natural stream or nallah flowing.
16	Rainwater harvesting of roof run-off and surface run-off, as plan submitted shall be implemented Before recharging the Surface run oft pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging at least 4 m above the highest ground water table.	Agreed, Currently, Project is in Construction Phase.
<b>D. NOISE MONITORING AND PREVENTION:</b>		
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Office of the Ministry as a part of six-monthly compliance report.	Monitoring of noise is carried out as per the prescribed norms and guidelines. For reference, monitoring reports are attached as <b>Annexure-V</b> .
2.	The ambient noise levels should conform to the standards prescribed under Environment (Protection) Act and Rules 1986 viz. 75 dBA During daytime and 70 dB(A) during nighttime.	The noise level has been conformed to the standard prescribed under the Environment (Protection) Act and Rules, 1986. Noise level is in the limit as per the guidelines.
3.	Maximum natural light provision shall be kept in the buildings	Agreed and complied.
<b>E. ENERGY CONSERVATION MEASURES:</b>		
1.	Provide solar power generation on roof tops of buildings for solar light system for all common areas streetlights, parking around project area and maintain the same regularly.	Agreed. Initially the project is in the construction phase. The same will be done during operation phase.
2.	Provide LED lights in the project area	Agreed and noted. Initially the project is in the construction phase. The same will be done during operation phase.

<b>F. WASTE MANAGEMENT:</b>		
1.	Disposal of muck during development construction phase will be disposed of at designated area and it shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area shall be monitored and report to be submitted to SEIAA and concerned Regional Office of MoEF&CC.	Agreed. Generated muck is properly disposed off. It does not create any adverse effect on neighboring communities.
2.	Fly ash bricks shall be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016	Agreed. The same is being/will be used.
3.	All hazardous waste generated during development/ construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/ State Pollution Control Board.	Not applicable. No hazardous waste was generated during construction of the project.
4.	Used LEDs shall be properly collected and disposed off sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiently (BEE) standards.	Agreed, will be complied.
5.	Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste	Noted and being complied

	Management Rules, 2016.	
6.	The solid waste generated shall be properly collected and segregated Rules, 2016. Wet garbage shall be composted, and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.	The municipal solid waste generated at the project site would be properly collected, segregated, and disposed off as per the Municipal Solid Waste Management Rules, 2016.
7	The project proponent shall establish zero waste discharge biomedical waste management facility as a part of the construction activity for the hospital.	Not applicable
8	No inert, Hazardous Waste shall be allowed to be dumped or landfill in the project site.	No hazardous waste is generated. Only used oil will be generated from DG SET. The same will be given authorized vendors. No such waste will be dumped or used in landfill.
<b>G. GREEN BELT:</b>		
1.	The green belt/ plantation of a width of 15 m shall be provided all along the periphery of project area with native species. 33% of the plotted area shall be kept as green area with native species. The time bound action plan for green belt plantation be submitted to the SEIAA and concerned Regional Office of MoEF&CC within three months of issue of this letter.	Agreed and the same will be developed during operation phase. As during construction phase, the fugitive emission can affect the growth of tree.
2.	Cutting of plants/ trees shall be completely avoided by the construction labours.	Noted. No plant/trees are proposed to be cut.
3.	Management plan for biodiversity conservation along with the implementation schedule shall be prepared with the help of Concerned government institution/ State Forest Department, and same to be submitted to SEIAA and concerned Regional Office of MoEF&CC before commencement of work. Sufficient fund provision to be made to	Not applicable as there is no biodiversity within the radius of 10km to the project location.

	implement the same.	
4.	All the topsoil excavated during the development/ construction activities shall be stored for use in horticulture/ landscape development within the project site. Report shall be submitted to SEIAA and concerned Regional Office of MoEF&CC	The excavated top soil is stored and will be reused in horticulture/landscaping.
5.	For monitoring of land use pattern, a time series of land use maps, based on satellite imagery (on a scale of 1:5000) of the Core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to SEIAA and concerned RO of MoEF&CC.	Agreed and will be complied.
6.	The project proponent shall cause minimum damage to the current green cover and shall not disturb the natural drainage.	Agreed and noted.

#### **H. PUBLIC HEARING AND HUMAN HEALTH ISSUES:**

1.	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed, Necessary provision such as Labour huts, safe drinking water, clean toilets, first aid box and room for the patient for the emergency are provided to the workers.
2.	Occupational health surveillance of the workers shall be done on a regular basis and records to be maintained as per the Factories/Labour Act.	Agreed.  Stockpiled soil will be reused during plantation of the proposed vegetation on site.

#### **I. CER (Corporate Environment Responsibility):**

1.	The project proponent shall comply with the provisions contained in the MoEF&CC OM vide F.no. 22-65/2017-IA.III dated 1 <sup>st</sup> May 2018, as applicable, regarding CER.	Agreed and will be complied.
2.	The company shall have a well laid down	Will be complied during operation

	<p>environmental policy duly approved by the Board of Directors The environmental policy shall prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental forest wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and lor shareholders/ stakeholders. The copy of the board resolution in this regard shall be submitted to the SEIAA and concerned RO of MoEF&amp;CC as a part of six-monthly compliance report.</p>	<p>phase. Presently, the project is in construction phase.</p>
3.	<p>A separate Environmental Cell both the project and company head quarter level, with qualified personnel shall be setup under the control of senior executive, who will directly to the head of the organization with all details to be submitted to SEIAA.</p>	<p>Agreed and will be Complied. Concerned people will be appointed shortly for the same.</p>
4	<p>Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environment protection measure shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA and concerned RO, MoEF&amp;CC with the six-monthly compliance report.</p>	<p>Agreed. Presently, the project is in the initial construction phase. An action plan for implementing EMP and environmental conditions along with responsibility matrix of the company will be prepared and submitted to the concerned authority.</p>
5	<p>Self-environment audit shall be conducted annually. Every three-year third-party environmental audit shall be carried out.</p>	<p>Agreed, will be complied shortly.</p>

6	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the project site shall be implemented.	Corporate Responsibility for Environment Protection (CREP) regarding plants located in the project site shall be implemented.
7	Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.	Agreed and noted.

#### CER Activities

1. *The work of paving/metalling the road from village- Baijana to village-Suchali was completed with approx. cost of Rs. 2 crore and electrification of road is also in progress. Bill of expenditures incurred will be attached in next compliance report. For reference photographs are attached as **ANNEXURE- VII***
2. *A pipeline was laid taking water from the main line for Suchali village with approx. cost of Rs. 2.2 lakh. Bill of expenditures incurred will be attached in next compliance report.*

#### **J. MISCELLANEOUS:**

1.	Construction material shall be purchased from approved/ authorized places only.	Complied. Construction materials is purchased from the authorized places only.
2.	Parking space to accommodate trucks, cars two wheelers any bicycles shall be provided as per norms.	Agreed. Adequate parking will be provided as per the norms.
3.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or state, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's web site permanently.	Agreed and will be complied.
4.	The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied

5.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their web site and update the same on half-yearly basis.	Agreed. We are regularly submitting report on the status of compliance of the stipulated environment clearance condition on half yearly basis with monitoring reports.
6.	The project proponent shall monitor the criteria pollutants level namely: PM10, SO, NO. (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	Complied. Monitoring reports are attached as <b>Annexure-V</b>
7	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest & Climate Change on environment clearance portal.	Six-Monthly Compliance Report is regularly being submitted along with the Environmental Monitoring Reports to the MoEF&CC and its Regional Office once in six months.
8	The project proponent shall submit the environmental statement for each financial year to the concerned State Pollution Control Board as prescribed under Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company with a copy to SEIAA.	Agreed and will be complied.
9	The project proponent shall inform the Regional Office as well as SEIAA the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Agreed and will be informed about all date of financial closure and final approval of the project.
10	The project authorities shall strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Noted and agreed.
11	The project proponent shall abide by all the commitments and recommendations made in EIA/EMP report, commitment made during	Hence, it is an construction project, no public hearing is conducted and applicable. But the commitments

	Public Hearing and also that during their presentation to the Expert Appraisal Committee.	and recommendations made in EIA reports or during SEAC meeting, will be followed.
12	No further expansion or modification in the project will be carried out without prior approval of the SEIAA.	Noted, No expansion or modification in the project will be carried out without prior approval of the SEIAA.
13	Concealing factual data or submission of false/ fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted.
14	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Agreed & Noted.
15	The SEIAA reserves the right to stipulate additional conditions if found necessary. The project proponent shall implement these conditions in a time bound manner.	Noted
16	The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data/ information/ monitoring reports.	Agreed. The officer(s) of the regional office will be given full cooperation by the project authorities.
17	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other wastes (Management and Trans boundary Movement) Rules, 2016, Bio-medical Waste Management & Handling Rules under Environment (Protection) Act and the Public Liability Insurance Act, 1991 with amendments and any other orders passed by the Hon'ble Supreme Court of India/ High Courts, Hon'ble National Green Tribunal and	Agreed.

	any other Court of Law relating to the subject Matter.	
<b>18</b>	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Noted.
<b>K.</b>	<b>ADDITIONAL CONDITIONS:</b>	
1.	The project proponent shall deposit the amount Rs 3.37 Cr of total project Cost for the CER activities with to DEST for further restoration activities in project affected area, pre and post monitoring of the project in six installments.	Agreed and will be complied
2.	The project proponent shall use the dual plumbing provisions including solar water provision as per directions	Agreed and noted.
3.	The project proponent shall ensure use of solar power energy for space lightening, heating and water.	Agreed and complying.
4.	The project proponent shall ensure and make provision of mobile toilets and STP during construction phase for the labour.	Agreed and complied.
5	The project proponent shall ensure cut and fill technique as per drawings for safe disposal of the muck.	Agreed and noted.
6.	The project proponent shall submit geological stability assessment report from state geologist.	Agreed and complied.
7.	The project proponent shall submit necessary approval of use of water from the competent authority i.e. HP Gound Water Authority/ Jal Shakti Vibhag, Himachal Pradesh.	Approval for abstraction of ground water has been obtained from HPGWA. Permission is attached as <b>Annexure-III</b>

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), HIMACHAL PRADESH)**

To,

The -1  
 ALTERNATIVE HABITAT PRIVATE LIMITED  
 201-212,2nd floor  
 Splendor Forum, Jasola District centre,  
 New Delhi -110025

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/INFRA2/411875/2022 dated 28 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B038HP118926
2. File No.	HPSEIAA/2022/1040
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Proposed Construction of Residential colony Terra Grande situated in Mouza Up-Sampada Suchali, Tehsil Pachhad, District Sirmour, H.P by M/s Alternative Habitat Pvt. Ltd
7. Name of Company/Organization	ALTERNATIVE HABITAT PRIVATE LIMITED
8. Location of Project	HIMACHAL PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)  
 D.C. Rana  
 Member Secretary  
 SEIAA - (HIMACHAL PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*



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This has reference to your online proposal No. SIA/HP/INFRA2/411875/2022 for seeking prior Environment Clearance as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendments under the Environment (Protection) Act, 1986. The proposal is for Building and construction project (Residential township "Terra Grande"). The proposed project involves following salient features:

**Brief outline of the project:**

a)	Proposal No.	SIA/HP/INFRA2/411875/2022 - HP SEIAA/2022-1040
b)	Project type	Building and construction project (Residential township "Terra Grande")
c)	Project Location	Khasra number 190/3/2, 199/101, 193/3/2, 194/3/2, 200/101, 165 & 167 Situated in Mauza Up- Sampada Suchali, Tehsil Pachhad, Distt. Sirmour. H.P.
d)	Built up area	3,59,171 Sq. Meter
e)	Total plot area	11-83 Hectare, 1,18,315.05 square meter
f)	Green Area	61,447.92 Square meter
g)	Proposed ground coverage area	35,917.1 square meter
h)	Total water required	143 KLD
i)	STP capacity	70 KLD
j)	MSW generated from project	App. 246 Kg./day
k)	Project cost	Rs. 225 Crores
l)	EMP Cost	Capital Cost- Rs.56.00 Lakhs, Recurring Cost- Rs.17.00 Lakhs annually.
m)	CER Cost	1.5% of total cost of the project i.e. ~ Rs. 3.37 Crores.

The SEAC appraised the project proposal in its 90<sup>th</sup> meeting held on 23<sup>rd</sup> & 24<sup>th</sup> March, 2023. The State Level Expert Appraisal Committee in its 90<sup>th</sup> meeting recommended the project for grant of Environment Clearance. The State level Environmental Impact Assessment Authority in its 61<sup>st</sup> meeting held on 21<sup>st</sup> April, 2023, after considering the recommendations of SEAC approved to grant Environmental Clearance in the name of the project as per provisions of EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 and its subsequent amendments of Ministry of Environment & Forests, Govt with terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

**I. Statutory compliance:**

1. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa foundation Vs Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.
2. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
3. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
4. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/ Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
5. The project proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Preventions & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. A copy of same shall be submitted to State Environment Impact Assessment Authority (SEIAA) before start of any construction work at the site.
6. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.
7. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9. The environment clearance is only for the said project. Any other activity within the project area would require separate environment clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units, environment clearances, as applicable, shall be obtained from the respective regulatory authorities.
10. The buildings shall have adequate distance (as per the building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.
11. The project proponent shall obtain and submit NoC of the concerned panchayat.
12. The project proponent shall obtain authorization under Bio-medical Waste Management & Handling Rules, Hazardous Waste Management & Handling Rules as applicable for HPSPCB.
13. The project proponent shall obtain Forest Clearance as may be applicable to the project under Forest Conservation Act and shall submit a copy of Forest Clearance to the SEIAA.
14. The project proponent shall not undertake any construction activity on the forest land till the time the land is transferred to them.

## II. Air quality monitoring and preservation

- 1 The project proponent shall install system to carryout Ambient Air Quality monitoring for common/ criterion parameters relevant to the main pollutant released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within the outside the project area at least at four locations (one within and three outside the project area at the angle of 120° each), covering upwind directions
- 2 The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/ permissions from Chief Controller of Explosive shall be obtained as per Rules
- 3 Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized
- 4 Vehicles hired for bringing construction material or any other material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours

## III. Water quality monitoring and preservation

- 1 The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986.
- 2 Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- 3 The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the project area into the water bodies.
- 4 Fixtures for showers, toilets flushing and drinking shall be low flow either by use of aerators or pressure reducing devices or sensor based control.
- 5 The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/ recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- 6 Water demand during development/ construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- 7 The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient number of piezometers/ sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- 8 The project proponent shall make efforts to minimize water consumption in the project area by segregation of used water, practicing cascade use and by recycling treated water.
9. The member units shall treat the effluent at par to meet the prescribed CETP (Common Effluent Treatment Plant) inlet norms.
10. Proper flow meters along with online monitoring facilities shall be provided to monitor the effluent quality and quantity sent to ETP and from ETP to the final disposal/ re-use on a continuous basis.
11. The installation of the Effluent Treatment Plant (ETP)/Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard should be submitted to the Member Secretary, HPSEIAA at Director, Department of Environment, Science & Technology before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards prescribed. Necessary measures should be made to mitigate the odour problem from STP.
- 12 Adequate steps should be taken to prevent odour problem from solid waste processing site and STP.
- 13 Weep holes in the compound walls shall be provided to ensure natural draining of rain water in the catchment area during the monsoon period.
- 14 To achieve the Zero Liquid Discharge, waste water generated from different operations shall be properly collected, treated to the prescribed standards then recycled or reused for the identified use.
- 15 The project should not amend or alter the pathways of the natural streams or creeks/ nallah flowing.
- 16 Rain water harvesting of roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging at least 4 m above the highest ground water table.

## IV. Noise monitoring and prevention

- 1 Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Office of the Ministry as a part of six-monthly compliance report.
- 2 The ambient noise levels should conform the standards prescribed under Environment (Protection) Act and Rules, 1986 viz 75 dB(A) during day time and 70 dB(A) during night time
- 3 Maximum natural light provision shall be kept in the buildings

## V. Energy conservation measures.

- 1 Provide solar power generation on roof tops of buildings for solar light system for all common areas, street lights, parking around project area and maintain the same regularly
- 2 Provide LED lights in the project area

**VI. Waste management**

1. Disposal of muck during development/ construction phase will be disposed off at designated area and it shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area shall be monitored and report to be submitted to SEIAA and concerned Regional Office of MoEF&CC.
2. Fly ash bricks shall be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003 and 25<sup>th</sup> January, 2016.
3. All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/ State Pollution Control Board.
4. Used LEDs shall be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiently (BEE) standards.
5. Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
6. The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
7. The project proponent shall establish zero waste discharge biomedical waste management facility as a part of the construction activity for the hospital.
8. No inert, Hazardous Waste shall be allowed to be dumped or landfill in the project site.

**VII. Green Belt**

1. The green belt/ plantation of a width of 15 m shall be provided all along the periphery of project area with native species. 33% of the plotted area shall be kept as green area with native species. The time bound action plan for green belt/ plantation be submitted to the SEIAA and concerned Regional Office of MoEF&CC within three months of issue of this letter.
2. Cutting of plants/ trees shall be completely avoided by the construction labours.
3. Management plan for biodiversity conservation along with the implementation schedule shall be prepared with the help of concerned government institution/ State Forest Department, and same to be submitted to SEIAA and concerned Regional Office of MoEF&CC before commencement of work. Sufficient fund provision to be made to implement the same.
4. All the topsoil excavated during the development/ construction activities shall be stored for use in horticulture/ landscape development within the project site. Report shall be submitted to SEIAA and concerned Regional Office of MoEF&CC
5. For monitoring of land use pattern, a time series of land use maps, based on satellite imagery (on a scale of 1:5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to SEIAA and concerned RO of MoEF&CC.
6. The project proponent shall cause minimum damage to the current green cover and shall not disturb the natural drainage.

**VIII. Public hearing and Human health issues**

1. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
2. Occupational health surveillance of the workers shall be done on a regular basis and records to be maintained as per the Factories/Labour Act.

**IX. CER (Corporate Environment Responsibility)**

1. The project proponent shall comply with the provisions contained in the MoEF&CC OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding CER.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy shall prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and /or shareholders/ stakeholders. The copy of the board resolution in this regard shall be submitted to the SEIAA and concerned RO of MoEF&CC as a part of six monthly compliance report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be setup under the control of senior executive, who will directly to the head of the organization with all details to be submitted to SEIAA.
4. Action plan for implementing EMP and environmental conditions alongwith responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environment protection measure shall be kept in separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA and concerned RO, MoEF&CC with the six monthly compliance report
5. Self environmental audit shall be conducted annually. Every three year third party environmental audit shall be carried out.
6. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the project site shall be implemented.

- 61
7. Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

**X. Miscellaneous**

1. Construction material shall be purchased from approved/ authorized places only.
2. Parking space to accommodate trucks, cars two wheelers any bicycles shall be provided as per norms.
3. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local news papers of the district or state, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's web site permanently.
4. The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
5. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their web site and update the same on half-yearly basis.
6. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
7. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest & Climate Change on environment clearance portal.
8. The project proponent shall submit the environmental statement for each financial year to the concerned State Pollution Control Board as prescribed under Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company with a copy to SEIAA.
9. The project proponent shall inform the Regional Office as well as SEIAA the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10. The project authorities shall strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11. The project proponent shall abide by all the commitments and recommendations made in EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
12. No further expansion or modification in the project will be carried out without prior approval of the SEIAA.
13. Concealing factual data or submission of false/ fabricated data may result in revocation of this environment clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15. The SEIAA reserves the right to stipulate additional conditions if found necessary. The project proponent shall implement these conditions in a time bound manner.
16. The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data/ information/ monitoring reports.
17. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016, Bio-medical Waste Management & Handling Rules under Environment (Protection) Act and the Public Liability Insurance Act, 1991 with amendments and any other orders passed by the Hon'ble Supreme Court of India/ High Courts, Hon'ble National Green Tribunal and any other Court of Law relating to the subject Matter.
18. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**XI. Additional Conditions**

1. The project proponent shall deposit the amount Rs 3.37 Cr of total project cost for the CER activities with to DEST for further restoration activities in project affected area, pre and post monitoring of the project in six installments.
2. The project proponent shall use the dual plumbing provisions including solar water provision as per directions.
3. The project proponent shall ensure use of solar power energy for space lightening, heating and water.
4. The project proponent shall ensure and make provision of mobile toilets and STP during construction phase for the labour.
5. The project proponent shall ensure cut and fill technique as per drawings for safe disposal of the muck.
6. The project proponent shall submit geological stability assessment report from state geologist.
7. The project proponent shall submit necessary approval of use of water from the competent authority i.e. HP Ground Water Authority/ Jal Shakti Vibhag, Himachal Pradesh.

16/5/23  
Member Secretary

State Level Environment Impact Assessment Authority  
Himachal Pradesh

Endst. No. As Above

Copy to following for further necessary action:

- 1 The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
- 2 The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032
- 3 The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009
- 4 The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
- 5 Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
- 6 Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute, P.O. New Forest, Dehradun, Uttarakhand 248006.
- 7 Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
- 8 Record File

Member Secretary

State Level Environment Impact Assessment Authority  
Himachal Pradesh

Signature Not Verified

Digitally signed by Sh. D.C. Rana  
Member Secretary  
Date: 5/19/2023 12:54:53 PM



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1075

Date: 11/07/2023

Industry Registration ID: HP10951862

Application No : 9666987

To,

**Alternative habitat Pvt.Ltd.CONSTRUCTION**  
**Village Up- Sampada Suchali Tehsil Pachhad, District Sirmour, Himachal Pradesh By Alternative habitat**  
**Sirmaur**  
**Sirmaur**  
**173024**

**Subject: Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2023/9666987
Date of issue :	10/07/2023
Date of expiry :	09/07/2024
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	AMIT Kumar, (authorized signatory)
Address of Industrial premises	Alternative habitat Pvt.Ltd.CONSTRUCTION, Village Up- Sampada Suchali Tehsil Pachhad, District Sirmour, Himachal Pradesh By Alternative habitat, Sirmaur,Sirmaur-173024
Capital Investment of the Industry	22500.0 lakhs
Category of Industry	Orange
Type of Industry	2021-Building and construction project more than 20,000 sq.m built up area and having waste water generation less than 100 KLD
Scale of the Industry	Large
Office District	Sirmaur
Capacity	CTE

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
NA	NA	K.G./Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
villas	Number/Year	80	NA	RESIDENCE FOR PEOPLE
CLUB HOUSE	Number/Year	10	NA	club house for residents
shop	Number/Year	3	NA	PROVIDE DAILY NEEDS

**By-Products, if any,(Name with quantity per day)**

Name of By Products	Unit	Installed Capacity	Average Production
NA	K.G./Year	NA	NA

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
STP	70 KLD	69 KLD

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	69	STP	Irrigation/Gardening

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	2	1250 *2=2500	ACOUSTICALLY ENCLOSED DG SET	HSD	0.34/DG

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
POLLUTANT FILTER	DG Sets	Wed Jan 25 00:06:00 IST 2023	95	WITHIN CPCB EMISSION STANDARD

**Sources of emissions and type of pollutants**

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
DG set	Particulate matter= 12 mg/Nm3, CO= 110mg/Nm3, HC= 55mg/Nm, NOx= 690 ppmV	Particulate matter= 12 mg/Nm3, CO= 110mg/Nm3, HC= 55mg/Nm, NOx= 690 ppmV	As per CPCB guidelines



**Approved By**  
**Chairman**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for kind information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



ANIL  
JOSHI Digitally signed  
by ANIL JOSHI  
Date: 2023.07.12  
11:41:12 +05'30'

**Anil Joshi, IFS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.  
or  
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
  - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
  - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

**8. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

**Specifications of the port-holes shall be as under:-**

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

**(i) Stack height for boiler plants**

**S.NO. Boiler with Steam Generating Capacity**

1.	<i>Less than 2 ton/hr.</i>	9 meters or 2.5 times the height of neighboring building which ever is more
2.	<i>More than 2 ton/hr. to 5 ton/hr.</i>	12 meters
3.	<i>More than 5 ton/hr. to 10 ton/hr</i>	15 meters
4.	<i>More than 10 ton/hr. to 15 ton/hr</i>	18 meters

5. *More than 15 ton/hr. to 20* 21 meters  
*ton/hr*
6. *More than 20 ton/hr. to 25* 24 meters  
*ton/hr.*
7. *More than 25 ton/hr. to 30* 27 meters  
*ton/hr.*
8. *More than 30 ton/hr.* 30 meters or using the formula  

$$H = 14 Q_g^{0.3}$$

$$H = 74 (Q_p)^{0.24}$$
 Where  $Q_g$  = Quantity of SO<sub>2</sub> in Kg/hr.  
 $Q_p$  = Quantity of particulate matter in Ton/day.

**Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.**

**(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.**

**(iii) Stack height for diesel generating sets:**

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

**For higher KVA rating stack height H (in meter) shall be worked out according to the formula:**

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

## B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### **C. SPECIAL CONDITIONS**

1. The unit shall provide the copy of permission from JSV department or CGWA for borewell extraction in case of non-submission Further consent shall not renewed/granted.



**By Order  
Chairman  
( H. P. State Pollution Control Board)**



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## Annexure-II I.

### FORM -3

[See rule 19(3)]

## PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to **MS/MR/MESSRS Altenative habitat pvt ltd 201-212, 2nd Floor. Splendor Forum, Jasola District Centre New Delhi-110025** vide **Permit/Application NO. HPGWA-NU/51247 of 2024 - 25** to drill 1 1 of 5- inch DIA located at Latitude N N 30 46 54.2° & Longitude E E 77 07 56.5° in the area Khata No. 7/7, Khatauni No. 11, Khasra No. 190/3/2 of mouza / Village Mohana Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



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Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

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The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to MS/MR/MESSRS **Alternative habitat Pvt Ltd 201-212, 2nd Floor, Splendor Forum, Jasola District Centre, New Delhi-110025** vide Permit/Application NO. **HPGWA-NU/53721 of 2024 - 25** to drill 1 1 of 5 inch DIA located at Latitude N E 77° 7' 59.08" & Longitude E N 30° 47' 2.07" in the area Khata No. 7/7, Khatauni No. 11, Khasra No. 190/3/2 of mouza / Village Mohana Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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Govt. of Himachal Pradesh

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[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

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- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
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HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

### PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

#### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to MS/MR/MESSRS **ALTERNATIVE HABITAT Pvt Ltd 201-212, 2nd Floor Splendor Forum, Jasola District centre New Delhi-110025** vide Permit/Application NO. **HPGWA-NU/53774 of 2024 - 25** to drill 1 1 of 5 DIA located at Latitude N 30 47 1.61° & Longitude E 77 8 5.23° in the area Khata No. 7/7, Khatauni No. 11, Khasra No. 199/101 of mouza / Village Mohana Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

### PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

#### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to **MS/MR/MESSRS Alternative habitat Pvt Ltd 201-212, 2nd Floor, Splendor Forum, Jasola District Centre, New Delhi-110025** vide **Permit/Application NO. HPGWA-NU/53775 of 2024 - 25** to drill 1 1 of 5 DIA located at Latitude N 30 46 58.15° & Longitude E 77 8 2.29° in the area Khata No. 7/7, Khatauni No. 11, Khasra No. 199/101 of mouza / Village Mohana Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

### PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

#### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to **MS/MR/MESSRS Alternative habitat Pvt Ltd 201-212, 2nd Floor, Splendor Forum, Jasola District Centre, New Delhi-110025** vide **Permit/Application NO. HPGWA-NU/53810 of 2024 - 25** to drill 1 1 of 5 DIA located at Latitude N 30 46 55.69° & Longitude E 77 8 8.93° in the area Khata No. 8/8, Khatauni No. 12, Khasra No. 165 of mouza / Village Mohana Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

### PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

#### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to **MS/MR/MESSRS Alternative habitat Pvt Ltd 201-212, 2nd Floor, Splendor Forum, Jasola District Centre, New Delhi-110025** vide **Permit/Application NO. HPGWA-NU/53840 of 2024 - 25** to drill 1 of 5 DIA located at Latitude N 30 46 49.72° & Longitude E 77 8 12.93° in the area Khata No. 8/8, Khatauni No. 12, Khasra No. 165 of mouza / Village Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



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HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

### PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

#### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to **MS/MR/MESSRS Alternative habitat Pvt Ltd 201-212, 2nd Floor, Splendor Forum, Jasola District Centre, New Delhi-110025** vide **Permit/Application NO. HPGWA-NU/53840 of 2024 - 25** to drill 1 of 5 DIA located at Latitude N 30 46 49.72° & Longitude E 77 8 12.93° in the area Khata No. 8/8, Khatauni No. 12, Khasra No. 165 of mouza / Village Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



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- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)



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HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

## FORM -3

[See rule 19(3)]

### PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

#### THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 (Act No 14 of 2022) hereby grant a permit to **MS/MR/MESSRS Alternative habitat Pvt Ltd 201-212, 2nd Floor, Splendor Forum, Jasola District Centre, New Delhi-110025** vide **Permit/Application NO. HPGWA-NU/53844 of 2024 - 25** to drill 1 of 5 DIA located at Latitude N 30 46 52.52° & Longitude E 77 8 18.28° in the area Khata No. 8/8, Khatauni No. 12, Khasra No. 167 of mouza / Village Suchali (HP) for the use of ground water for Commercial purpose as you have fulfilled the requirement for issuance of permit subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 7280 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2005 and as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this Certificate of Permit and shall intimation the Executive Engineer, JSV Division Rajgarh on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Rajgarh for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 as per the log book of tube well, provided that a user of ground water for domestic use and farmer who irrigates less than one hectare of land, whether owned or leased or both shall be exempted from the payment of royalty.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m<sup>3</sup>/day of ground water shall construct piezometer, equipped with DWLR of latest version as per Guidelines to Regulate and Control Ground Water Extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated 03.05.2021 "Annexure-GWR" within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders extracting ground water in excess of 100m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The drilling of the 1 shall be got done from a drilling agency/firm duly registered with the Himachal Pradesh Ground Water Authority and shall intimate the Executive Engineer, JSV Division Rajgarh before the start of drilling. The drilling work shall be completed within six months from the date of issuance of permit.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.



# Single Window Clearance System

HP Ground Water Authority Shimla  
Govt. of Himachal Pradesh

- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.
- The applicant shall have to get its permit renewed as per section 7 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act-2022 on expiry its validity.
- Spacing of borewells should be maintained otherwise you are personally responsible for the interference of borewells.

The permit holder is bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; Guidelines to regulate and control Ground Water extraction in the state of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021 and the conditions of the permit issued or specified by this Authority failing which the Authority shall have the full powers to withdraw the permit and forfeit the amount deposited as permit fee and royalty.

[Digitally Signed by Member Secretary HPGWA on 15-03-2024 ]  
Member Secretary (HPGWA)

D.P.N.T. - 221 Dt. 30.1.2023

कार्यालय ग्राम पंचायत नैना टिककर  
विकास खण्ड पच्छाद जिला सिरमौर हि०प्र०।

आज दिनांक 28/01/2023 को ग्राम पंचायत नैना टिककर की ग्रामसभा बैठक प्रधान श्रीमति अंजू ठाकुर जी की अध्यक्षता में होकर कोरम 10/11 पूर्ण उपरांत निम्न कार्यवाही अम्ल में लायी गयी।

प्रस्ताव सं०:---06


विषय :- अनापत्ति प्रमाण पत्र बारे :-

आज की बैठक में अल्टरनेटिव हैबिटैट प्राइवेट लिमिटेड द्वारा अपनी मलकियत भूमि मोहाल शच्याली ग्राम पंचायत नैना टिककर के खमरा नं 190/3/2,199/101,200/101,165,167,193/3/2 में पानी का बोर लगवाना चाहते हैं। इस विषय पर बैठक में विस्तृत चर्चा की गई। प्रार्थी इन विषयों की ओपचारित्ताए पूर्ण करे। इस पर पंचायत का कोई एतराज नहीं है।

अतः ग्राम पंचायत नैना टिककर मौजा मोहाल शच्याली में अपनी मलकियत भूमि में Real Estate Project पर पानी का बोर लगाने हेतु अनापत्ति प्रमाण पत्र प्रेषित करती है।


नकल प्रस्तावे कार्यवाही

रजिस्टर की अमल है

  
Panchayat Secretary  
Gram Panchayat, Naina Tikker  
Dev. Block, Pachhad  
Distt. Sirmour (HP)

**Pollution Under Control Certificate**  
Authorised By :  
Government of Himachal Pradesh

Date : 02/09/2023  
Time : 11:29:44 AM  
Validity upto : 01/09/2024



Certificate SL. No. : HP06400370007460  
Registration No. : HP64B8496  
Date of Registration : 17/Oct/2022  
Month & Year of Manufacturing : August-2022  
Valid Mobile Number : \*\*\*\*\*3765  
Emission Norms : BHARAT STAGE VI  
Fuel : DIESEL  
PUC Code : HP0640037  
GSTIN :  
Fees : Rs.60.00  
(GST to be paid extra as applicable)  
MIL observation : No

Vehicle Photo with Registration plate  
60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High Idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda	-	1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	0.7	0.58

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note : 1. Vehicle owners to link their mobile numbers to registered vehicle HP0640037 on <https://puc.parivahan.gov.in>

Authorised Signature with stamp of PUC operator  
60mm x 20 mm



[See rules 115 (2)]

**Pollution Under Control Certificate**

Authorised By :

Government of Himachal Pradesh

**Date** : 20/03/2024  
**Time** : 10:09:15 AM  
**Validity upto** : 19/09/2024



Certificate SL. No. : HP06400400004150  
 Registration No. : HP641558  
 Date of Registration : 29/Jun/2009  
 Month & Year of Manufacturing : June-2009  
 Valid Mobile Number : \*\*\*\*\*0685  
 Emission Norms : BHARAT STAGE III  
 Fuel : DIESEL  
 PUC Code : HP0640040  
 GSTIN :  
 Fees : Rs.60.00  
 MIL observation : No

Vehicle Photo with Registration plate  
 60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda	-	1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	2.45	0.52

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Authorised Signature with stamp of PUC operator  
 60mm x 20 mm



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Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

## Test Report

Report No.: AEL/2024/IDC/0703/AA/01 Reporting Date:12/03/2024

Issued to: <b>BEIL Research and Consultancy Pvt. Ltd (BRCPL)</b>	<b>Sample I'd</b> : AEL/24/IDC/0703/AA/01 <b>Date of Receiving</b> : 07.03.2024 <b>Period of testing</b> : 07.03.2024 to 12.03.2024
Name of Project:- <b>M/s ALTERNATIVE HABITAT PRIVATE LIMITED</b>	
Project Site Address:- <b>Khasra no. 190/3/2, 199/101, 193/312, 194/3/2., 200/101, 165 &amp; 167 fallingat Up- Sampada Suchali, Tehsil Pachhad, Distt. Sirmour. H.P</b>	

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	04.03.2024 to 05.03.2024
Point of Sample Collection	Near Construction Site
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS:	
Sampling flow rate (m <sup>3</sup> /min.)	1.15
Period of sampling (minutes)	1443.6
Total volume of air sampled (m <sup>3</sup> )	1660.1

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM <sub>10</sub> )	µg/m <sup>3</sup>	76.2	100	IS: 5182,(P-23)
2	Particulate Matter(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	37.7	60	IS: 5182,(P-24)
3	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	20.6	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	38.3	80	IS: 5182,(P-6)

Checked By

Authorized Signatory

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## Test Report

Report No.: AEL/2024/IDC/0703/GW/01 Reporting Date:12/03/2024

Issued to: BEIL Research and Consultancy Pvt. Ltd (BRCPL)	Sample I'd : AEL/24/IDC/0703/GW/01 Date of Receiving : 07.03.2024 Period of testing : 07.03.2024 to 12.03.2024
Name of Project:- M/s ALTERNATIVE HABITAT PRIVATE LIMITED	
Project Site Address:- Khasra no. 190/3/2, 199/101. 193/312, 194/3/2., 200/101, 165 & 167 fallingat Up- Sampada Suchali, Tehsil Pachhad, Distt. Sirmour. H.P	

SAMPLE PARTICULARS:	
Type of the Sample	Ground Water Sample
Date of Sampling	04.03.2024
Point of Sample Collection	Near Construction Site
Sample Quantity	5.0 Liter
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

TEST RESULTS:						
Sr. No.	Parameters	Unit	Results	Drinking Water Specifications (As per IS-10500)		Test Protocol
				Desirable Limits	Permissible Limits in the absence of better alternate source	
1	Colour	Hazen	<5	5 max.	15 max.	APHA 23 <sup>rd</sup> Ed.,2120 B
2	Odour	--	Agreeable	Agreeable	Agreeable	IS-3025(P-5)
3	Taste	--	Agreeable	Agreeable	Agreeable	IS-3025(P-8)
4	Turbidity	NTU	<0.1	1 max.	5 max	APHA 23 <sup>rd</sup> Ed.,2130 B
5	pH	--	7.63	6.5 - 8.5	No relaxation	APHA 23 <sup>rd</sup> Ed.,4500 H B
6	Total Hardness,(as CaCO <sub>3</sub> )	mg/l	239.7	200 max.	600 max.	APHA 23 <sup>rd</sup> Ed.,2340 C
7	Iron,(as Fe)	mg/l	0.21	0.30 max.	No relaxation.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
8	Chloride,(as Cl)	mg/l	59.4	250 max.	1000 max.	APHA 23 <sup>rd</sup> Ed.,4500 Cl B
9	Residual Free Chlorine	mg/l	N.D.	0.20 max.	1 max	APHA 23 <sup>rd</sup> Ed.,4500 Cl
10	Calcium, (as Ca)	mg/l	55.3	75 max.	200 max.	APHA 23 <sup>rd</sup> Ed.,3500 Ca A
11	Magnesium,(as Mg)	mg/l	24.6	30 max.	100 max.	APHA 23 <sup>rd</sup> Ed.,3500 Mg B
12	Total Dissolved Solids	mg/l	658.0	500 max.	2000 max.	APHA 23 <sup>rd</sup> Ed.,2540 C
13	Sulphate,(as SO <sub>4</sub> )	mg/l	43.5	200 max.	400 max.	APHA 23 <sup>rd</sup> Ed.,4500 SO <sub>4</sub> E
14	Fluoride,(as F)	mg/l	0.67	1.0 max.	1.5 max.	APHA 23 <sup>rd</sup> Ed.,4500
15	Total Alkalinity,(as CaCO <sub>3</sub> )	mg/l	226.1	200 max.	600 max.	APHA 23 <sup>rd</sup> Ed.,2320 A
16	Chromium Total,(as Cr)	mg/l	<0.02	0.05 max.	No relaxation	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
17	HexaChromium,(as Cr+6)	mg/l	N.D.	0.05 max.	No relaxation	APHA 23 <sup>rd</sup> Ed.,3500 Cr B
18	Nitrate,(as NO <sub>3</sub> )	mg/l	13.2	45 max.	No relaxation	IS-3025(P-34)
19	Zinc,(as Zn)	mg/l	< 0.02	5 max.	15 max.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C

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20	Phenolic Compounds, (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	N.D.	0.001 max.	0.002 max.	APHA 23 <sup>rd</sup> Ed.,5530
21	Copper,(as Cu)	mg/l	<0.02	0.05 max.	1.50 max.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
22	Manganese,(as Mn)	mg/l	<0.02	0.10 max.	0.30 max.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
23	Silver (as Ag)	mg/l	<0.02	0.01 max.	0.05 max.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
24	Aluminum, (as Al)	mg/l	<0.01	0.03 max.	0.20 max.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
25	Ammonia (as total ammonia-N)	mg/l	N.D.	0.5 max.	No relaxation	IS 3025 (P-34)
26	Nickel (as Ni)	mg/l	<0.02	0.02 max.	No relaxation	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
27	Lead,(as Pb)	mg/l	N.D.	0.01 max.	No relaxation	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
28	Cadmium,(as Cd)	mg/l	N.D.	0.003 max.	No relaxation	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
29	Molybdenum (as Mo)	mg/l	< 0.01	0.07max	No relaxation	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
30	Boron, (as B)	mg/l	< 0.2	0.5 max	1.0 max	APHA 23 <sup>rd</sup> Ed.,4500 B C

### Bacteriological Test Results

31	Coli form organisms /100 ml	--	Absent	Shall not be detectable in any 100 ml sample	IS-15185:2016
32	E-Coli/ 100 ml	--	Absent	Shall not be detectable in any 100 ml sample	IS-15185:2016

Remarks- N.D- Not Detectable

  
Checked By

  
Authorized Signatory

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## Test Report

<b>Report No.:</b> AEL/2024/IDC/0703/AN/01	<b>Reporting Date:</b> 12/03/2024
Issued to: <b>BEIL Research and Consultancy Pvt. Ltd (BRCPL)</b>	<b>Sample I'd</b> : AEL/24/IDC/0703/AN/01 <b>Date of Receiving</b> : 07.03.2024
Name of Project:- <b>M/s ALTERNATIVE HABITAT PRIVATE LIMITED</b>	
Project Site Address:- <b>Khasra no. 190/3/2, 199/101, 193/312, 194/3/2., 200/101, 165 &amp; 167 fallingat Up- Sampada Suchali, Tehsil Pachhad, Distt. Sirmour. H.P</b>	

<b>SAMPLE PARTICULARS:</b>	
<b>Type of the Sample</b>	Noise Level Testing (Ambient Air Quality in respect of Noise)
<b>Date of Sampling</b>	04.03.2024 to 05.03.2024
<b>Sample Collected By</b>	Lab Rep.
<b>Purpose of Analysis</b>	Monitoring

Sr. No.	Sampling Location	Units	Results		Protocol Used
			Day	Night	
1.	Near Construction Site	dB(A)	69.3	58.7	IS 9989 (By Calculation):2014

Area Code	Category of Area/Zone	Limit as per E(P)A 1986 (The Noise Pollution Regulation & Control Rule, 2006) in dB (A) Leq.	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

**Note:** -\* Day time mean 6:00 am to 10:00 pm

\*\* Night Time mean 10:00 pm to 6:00 am

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## Test Report

<b>Report No.:</b> AEL/2024/IDC/0703/SOIL/01	<b>Reporting Date:</b> 12/03/2024
<b>Issued to:</b> <b>BEIL Research and Consultancy Pvt. Ltd (BRCPL)</b> <b>Name of Project:-</b> <b>M/s ALTERNATIVE HABITAT PRIVATE LIMITED</b>  <b>Project Site Address:- Khasra no. 190/3/2,</b> <b>199/101, 193/312, 194/3/2., 200/101, 165 &amp;</b> <b>167 fallingat Up- Sampada Suchali, Tehsil</b> <b>Pachhad, Distt. Sirmour. H.P</b>	<b>Sample I'd</b> : AEL/24/IDC/0703/SOIL/01 <b>Date of Receiving</b> : 07.03.2024 <b>Period of testing</b> : 07.03.2024 to 12.03.2024

### SAMPLE PARTICULARS:

<b>Type of the Sample</b>	Soil Sample
<b>Date of Sampling</b>	04.03.2024
<b>Sampling Location</b>	Near Construction Site
<b>Sample Collected By</b>	Lab Rep.
<b>Purpose of Analysis</b>	Monitoring

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH ( at 25 °C) (1:2.5 Soil Water Sus.)	--	7.36	IS : 2720 (P-26, 1987)
2	Conductivity (1:2 Soil Water Sus.)	µs/cm	856	IS: 14767, 2000
3	Sand	%	52.4	USDA Method
4	Clay	%	33.9	USDA Method
5	Silt	%	13.7	USDA Method
6.	Calcium (as Ca)	mg/kg	189.4	USDA Method
7.	Magnesium (as Mg)	mg/kg	75.1	USDA Method
8	Available Nitrogen (as N)	mg/kg	27.3	IS : 14684, 1999
9	Phosphorus (as P)	mg/kg	35.9	USDA , APHA-4500 PC
10	Cation Exchange Capacity	Meq./100 gm	7.9	USDA Method
11.	Sodium Absorption Ration	--	2.81	USDA Method
12.	Water Holding Capacity	%	45.2	USDA Method
13.	Porosity	%	38.1	USDA Method
14.	Zinc( as Zn)	mg/kg	24.6	USDA Method
15.	Organic Matter	%	1.84	IS : 2720 (P-22, 1972)
16.	Bulk Density	gm/cc	1.76	USDA Method
17.	Sodium as Na	mg/kg	181.2	USDA Method
18.	Potassium as K	mg/kg	45.6	USDA Method

  
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SAMPLE PARTICULARS:	
<b>Type of the Sample</b>	Surface Water Sample
<b>Date of Sampling</b>	04.03.2024
<b>Sample Quantity</b>	5.0 Liter
<b>Point of Sample Collection</b>	Near Construction Site
<b>Sample Collected By</b>	Lab Rep.
<b>Purpose of Analysis</b>	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	7.34	APHA 23 <sup>rd</sup> Ed.,4500 H B
2	Electrical Conductivity	µS/cm	921.0	APHA 23 <sup>rd</sup> Ed.
3	Total Dissolved Solids	mg/l	596.0	APHA 23 <sup>rd</sup> Ed.,2540 C
4	Iron,(as Fe)	mg/l	0.18	APHA 23 <sup>rd</sup> Ed.,3111
5	Total Hardness,(as CaCO <sub>3</sub> )	mg/l	219.5	APHA 23 <sup>rd</sup> Ed.,2340 C
6	Calcium Hardness, (as Ca)	mg/l	51.2	APHA 23 <sup>rd</sup> Ed.,3500 Ca A
7	Magnesium Hardness,(as Mg)	mg/l	22.2	APHA 23 <sup>rd</sup> Ed.,3500 Mg B
8	Sulphate,(as SO <sub>4</sub> )	mg/l	44.6	APHA 23 <sup>rd</sup> Ed.,4500 SO4 E
9	Chloride,(as Cl)	mg/l	78.6	APHA 23 <sup>rd</sup> Ed.,4500 Cl B
10	Dissolved Oxygen	mg/l	6.4	IS-3025 (P-44)
11	Chemical Oxygen Demand	mg/l	66.3	APHA 23 <sup>rd</sup> Ed. P-5220 B
12	Biological Oxygen Demand	mg/l	6.2	IS-3025 (P-44)
13	Fluoride,(as F)	mg/l	0.59	APHA 23 <sup>rd</sup> Ed.,4500
14	Copper,(as Cu)	mg/l	<0.02	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
15	Manganese,(as Mn)	mg/l	<0.02	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
16	Silver (as Ag)	mg/l	<0.02	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
17	Aluminum, (as Al)	mg/l	<0.01	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C
18	Cyanide ,(as CN)	mg/l	N.D.	APHA 23 <sup>rd</sup> Ed.,4500 CN
19	Lead,(as Pb)	mg/l	N.D.	APHA 23 <sup>rd</sup> Ed. P-3111,A,B,C

Remark-N/D.-Not Detectable

Checked By

Authorized Signatory



Note: 1. The result listed refer only to the tested samples and applicable parameters.

2. Sample will be destroyed one month from the date of issue of test certificate.

3. Any complaints about this report should be communicated within 7 days of issue of this report

4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

# 97 SITE PHOTOGRAPHS

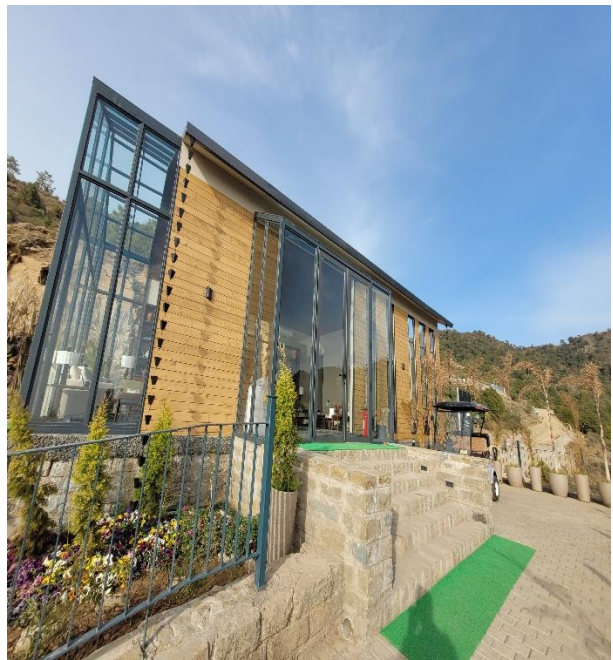
## WAY TO THE PROJECT SITE



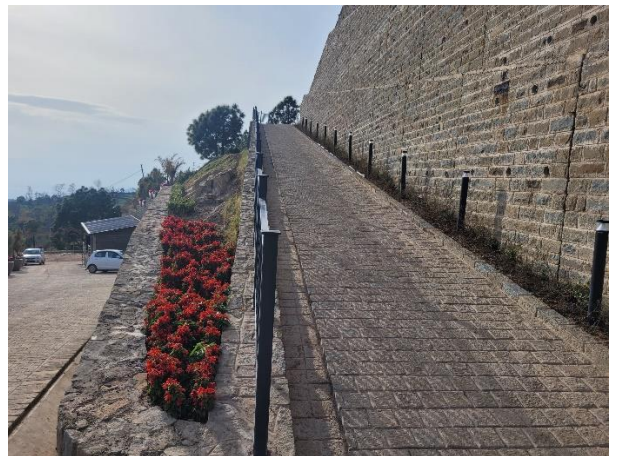
## PROJECT/CONSTRUCTION SITE







# 100 GREEN AREA





**SAFETY MEASURES**



**METTALED ROAD UNDER CER ACTIVITY**



**E-VEHICLE AT THE PROJECT SITE**



# 103

## WATER TANKER



## DG Set



**Directions of the Joint inspection carried out by the committee on dated 25-07-2024 in OA NO. 668/2024 TITLED as Jayant Thakur V/s State of Himachal Pradesh**

The Hon'ble NGT has registered the OA No. 668/2024 with reference to complaint made by Sh. Jayant Thakur, R/o Village Mohana, PO Naina Tikker, Tehsil Pachhad, District Sirmaur. Grievance of the complainant is that M/s Alternative Habitat (P) Ltd, a builder and developer is raising construction by exploiting Shivalik hills on a slope, encroaching upon the forest land, damaging green belt, cutting trees and etc. In compliance of the order passed by the Hon'ble NGT dated 12.07.2024 a joint spot inspection had been conducted on dated 25-07-2024 by the committee comprising following members in the presence of the complainant.

1. The Divisional Forest Officer, Rajgarh, Division, District Sirmaur.
2. The Regional Officer, HPPCB, Paonta Sahib, District Sirmaur.
3. The Tehsildar, Pachhad, District Sirmaur

The Joint Committee assembled at the site and visit the area and consider the grievances of the complainant and following directions has been issued by the undersigned to the associate members.

**Tehsildar Pachhad**

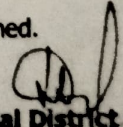
The undersigned has issued directions to the Tehsildar Pachhad to demarcate the concerned area within one week and cross verified with site plan of the project under construction, if any encroachment has been found the same may be reported to the committee.

**Divisional Forest Officer, Rajgarh, District Sirmaur.**

The undersigned issued directions to the Divisional Forest Officer, Rajgarh, District Sirmaur to prepare the details of the damages caused to the trees and forest land or any other violation, if any has been observed during the course of inspection against the builder and developer of the project.

**Regional PCB, Paonta Sahib.**

The undersigned issued direction to the PCB, Paonta Sahib to collect relevant record/information of the M/s Alternative Habitat (P) Ltd, a builder and developer and if any violation has been observed against the firm prepare the details of the same. He may also compile the action taken report supplied by the concerned department and put up the same for the perusal of the undersigned.

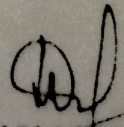
  
Additional District Magistrate  
District Sirmaur at Nahan.

Dated 29/7/2024

Endst No. DC-DEV-(OA No. 668/2024)- 9046

Copy is forwarded for information and necessary action to:-

1. The Divisional Forest Officer, Rajgarh, Division, District Sirmaur.
2. The Regional Officer, HPPCB, Paonta Sahib, District Sirmaur.
3. The Tehsildar, Pachhad, District Sirmaur

  
Additional District Magistrate  
District Sirmaur at Nahan.

o/c

क्रमांक 1899 का 10 का 10 / तहसील / पच्छिम / 2024  
 कार्यालय तहसीलदार, तहसील पच्छिम, जिला सिरमौर।  
 दिनांक:— 02-08-2024

सेवा मे

आतिरिक्त जिला दण्डाधिकारी,  
 जिला सिरमौर स्थित नाहन, हि० प्र०।

विषय:— संयुक्त निरीक्षण बारे।

महोदय

उपरोक्त विषय पर आपके कार्यालय पत्र क्रमांक DC-DEV-(OA No. 668/2024)-9046 दिनांक 29-07-2024 की अनुपालना में विवादित भूमि नम्बर खसरा 190/3/2, 199/101, 193/3/2, 194/3/2, 200/101, 165, 167 किते 7 तादादी रकबा 140-07 बिघा मौजा मुहाना सुचाली की निशानदेही मौका हेतु दिनांक 29-07-2024 को बहमराह गिरदावर हल्का सैनधार तथा पटवारी हल्का नैनाटिककर के साथ मय राजस्व रिकार्ड व सामान पैमाईश इत्यादि सहित वाका मौजा मुहाना सुचाली पहुँचा। मौका पर पुर्व सूचना अनुसार वादी श्री जयन्त ठाकुर व श्री भूपेन्द्र सिंह ठाकुर बावजूद ईतलाह के हाजिर मौका नहीं आए। मौका पर गै० आल्टरनेटिव हैबीटेट कम्पनी की ओर से जी० एम० श्री प्रवीण त्यागी व वन विभाग की ओर से श्री दिनेश ठाकुर वनखण्ड अधिकारी नारग, श्री रामदत्त वनखण्ड अधिकारी धिन्नी, श्री अनिल कुमार वनरक्षक बीट डिलमन, श्री चन्द्रप्रकाश वनरक्षक बीट नैनाटिककर, श्री ओग सिंह वनरक्षक चाण्डोग हाजिर मौका आए। मौका पर मेरी मौजूदगी मे श्रेत्रिय कानुनगो द्वारा वितायुक्त महोदय की हिदायतों को ध्यान में रखते हुए उपरोक्त भूमि की निशानदेही की गई। दौराने निशानदेही पाया गया कि मौका पर कम्पनी द्वारा राजदर्रा से 13 करम चौड़ाई तथा 84 करम लम्बाई जो नम्बर खसरा 333/258/131-137 जो जुमला मालकान की भूमि में पाई गई है जिसमें मौका पर कम्पनी द्वारा फैंसिंग लगाई गई है। मौका पर फैंसिंग हटाने के लिए कम्पनी प्रबन्धक को निदेशित कर दिया गया है। कम्पनी की शेष सीमा पर निशानदेही जो पहले तहसीलदार पच्छिम द्वारा की गई है, से हाजरिन आगदा ने कोई ऐतराज नहीं किया। अतः शेष भूमि की निशानदेही यथावत रखी जाती है। कम्पनी की भूमि की सीमा राजदर्रा से नीचे है। मौका पर वन विभाग के कर्मचारियों ने वन विभाग की सीमा पर पेंट के निशान कायम करके अपनी सीमा कायम की। दौराने निशानदेही मौका पर वन विभाग की सीमा पर कम्पनी द्वारा कोई अतिक्रमण अथवा पेड कटान नहीं पाया गया। मौका पर निशानदेही से रामरत हाजरिन राहगत रहे। गिरदावर हल्का द्वारा निशानदेही की

विस्तृत रिपोर्ट तैयार की गई व मौका पर हाजरिन के ब्यान कलमबद्ध किए गए जिसकी प्रतिलिपी संलग्न की गई। इस प्रकार मौका पर निशानदेही मुकम्मल करवाई गई। अतः रिपोर्ट मथ रिपोर्ट श्रेत्रिय कानुनगो व ब्यान सेवा में सादर प्रेषित है।

संलग्न-यथा उपरोक्त।

भवदीयः

तहसीलदार

तहसील पच्छाद, जिला सिरमौर।

Tehsildar Pachhad  
District Sirmour (H.P.)

रिपोर्ट निशानदेही मिसल नं० - व्यह आदेश नं० 1816 दिनांक 22-7-2024 तहसील सर  
 पच्छाड़ व OANo 668/2024- जयन्त ठाकुर बनाम सरकार हिमाचल प्रदेश व Joint-Inspection  
 द्वारा आतीसरा उपायुक्त महोदय नाहन जिला सिमौर (हि.प्र.) दिनांक 15-7-2024 की  
 अनुपालना में मौका पर सुचना देने के बाद दिनांक 29-7-2024 को घटकरा V.R.0  
 नैनाकिर मय राजस्वर कार्ड सहित विवादित भूमि नं० 190/32(30-17) 199/01(19-12)  
 193/32(2-0) 194/32(1-17) 200/01(24-4) 165(45-12) 167(5-5) किला 7 कायदा  
 140-7 वीका मौजा मुहाना सुचाली उपसम्पदा सुचाली की निशानदेही हेतु मौका पर पहुंचा  
 विवादित भूमि की मलकीयत M/s Alternative Habitat Limt द्वारा अमर कपूर हॉटेल  
 दक्षिणी दिल्ली के नाम दर्ज राजस्व रिकार्ड है। कम्पनी की ओर से श्री प्रवीन लवणी G.M  
 हाजिर आए। वादी जयन्त ठाकुर व श्री प्रोपे ग्राह्य ठाकुर नि. मुहाना ईलाहा के बाद भी  
 मौका हाजिर न आए। वन विभाग की ओर से वन खण्ड अधिकारी नारग वन खण्ड अधिकारी  
 चंद्रदेली, वन खण्ड अधिकारी चिन्नी, वन रक्षक वीर नैनाकिर वन रक्षक चाण्डोज हाजिर मौका  
 आए। इसके इलावा सुचाली के स्थानीय निवासी गण श्री मदन मोहन उकरी अशोक रामेश प्रभु  
 दीपक हाजिर मौका आए। कम्पनी उपरोक्त की भूमि सीमा वन विभाग की भूमि सीमा  
 कायम करने हेतु सर्वप्रथम राजस्वर कार्ड में दर्ज व मौका पर मौजूदा सैदा मौजा मलम्पदा  
 सुचाली मौजा कथाड़ मौजा रिह्त व पानवा को सत्री हाजरी ने सही सर्वकार किया व  
 किन्दू A कायम किया गया। किन्दू A से 37 करम मौजा कथाड़ व उपसम्पदा सुचाली की  
 सीमा पर चलकर किन्दू B कायम किया गया। जो मौजूदा राजदरी नं० 166 की जमीन के  
 पर सही कायम हुआ। फिर किन्दू B से राजदरी पर 100 करम व किन्दू A से उपसम्पदा सुचाली  
 व मौजा चरानी की सीमा पर 100 करम लगाकर किन्दू C कायम किया। सत्री हाजरी ने  
 सही सर्वकार किया। प्रमुख किन्दू A B C के बीच कम्पनी का भूमि नं० 167 कायम  
 होता है। फिर किन्दू C को आधार बनाकर नं० 165 की सीमा उपसम्पदा सुचाली व चरानी  
 पर 40+198= 238 करम लगाई गई व सुधी को कायम किया गया। इस स्थान पर नं०  
 165 की सीमा पूर्ण होती है व नं० 200/01 व 199/01 की सीमा नारम्भ होती है। उसके  
 बाद इसी किन्दू से 110 करम चौड़ाई लगाई गई। इसी स्थान पर सैदा मौजा चरानी  
 सुचाली उपसम्पदा मुहाना की सीमा सही कायम होती है। व कम्पनी का नं० 190/32 व  
 नं० 332/258 जुमाल माल कम शब रसद हिसा जदरी उपसम्पदा मुहाना की सीमा

साथ-साथ लगती है। मुताबिक मौका कंपनी द्वारा राजदरा से 13 करम चौड़ी व 84 करम लम्बाई जो न.नं. 333/258 जुम्मला मालखान की भूमि में पाई गई है। मौका पर पंजीग लगाकर अपनी सीमा कायम की है जिसको हटाने के लिए कंपनी के प्रबंधक श्री प्रवीण त्यागी को निर्देश दिया गया। कंपनी की शोध भूमि सीमा पर जो पूर्व निशानदेही तदानीलद्वारा पच्छाड द्वारा 2-3-2010 को कायम की गई है। हाजरीन किती भी स्थानीयवासी का ऐतशज मौका पर नहीं उठाया गया। कंपनी की भूमि सीमा राजदरा से नीचे है ऊपर नहीं है। मौका पर वन विभाग के अधिकारियों द्वारा वन विभाग की सीमा पर पेंड द्वारा निशान लगाकर पक्की सीमा कायम की गई। वन विभाग के अधिकारियों के अनुसार कंपनी द्वारा वन विभाग की सीमा पर कोई कार्यकरण व पेंड कटान करना नहीं पाया गया। कथित निशानदेही के अनुसार प्रबंधक, वन विभाग के अधिकारी व स्थानीयवासी सहित नष्ट। स्थानागत नष्ट हैं। रिपोर्ट उपरोक्त है।

Qamar  
F. K. Samthar  
Field Officer  
29/7/2014

ईतलाहनाम

आप सभी निम्नांकित को सूचित किया जा रहा है कि श्री जयन्त ठाकुर मि. भुवना द्वारा लगाये Case No. 68/2024 जयंत ठाकुर vs एच निम्बल स्टेशन का गैर निरीक्षण डिनॉम 25/02/24 को NGA द्वारा गठित एजिन्सि व A.D.C. महोदय द्वारा किया जाता है। जिसके बावजूद श्री. क. साँधर को प्राप्त शोडोकातुकार डिनॉम 25/02/24 को उनके द्वारा पूर्व में निरीक्षण किया जाता है। अतः आप सभी डिनॉम 25/02/24 व 25/02/24 को मुबई 10/00 वैसे क्विडिन्स स्थल भुवना मुन्चाली उपस्थित रक्षा मुनिश्चित करें व सार्पापदी में सहयोग करें।

हस्ताक्षर

1. श्री जयन्त ठाकुर पुत्र भद्रवंत सिंह
2. वन विभाग
3. लोक निर्माण विभाग
4. M/s Alternative Habitat Pvt. Ltd.
- 5.

*J. K.*

Ajay Gundi

23/07/24

राज्य शासन का अधिकारी  
एच निम्बल स्टेशन  
पुणे, महाराष्ट्र, जिला। पत्र नंबर (10/00)

छपान श्री दिनेश ठाकुर वन खण्डाईकारी नारायण ॥८ वन परिदृश्य अधिकारी भाग

- १ श्री आनंद कुमार वनस्पत वीर डिलमर ॥८ वन खण्डाईकारी छुट्टी
- २ श्री चन्द्रप्रकाश वनस्पत वीर मैनाटियर
- ३ श्री रामदत्त वन खण्डाईकारी दिवानी
- ४ श्री सुभाष वनस्पत चाण्डोग

दिनांक २९-७-२०२४

सुरतारफातौर पर छपान किया कि आज तहसीलदार पच्छाड व हमरा V.R.O व मैनाटियर व F.I.C मैनाटियर मध राजिस्ट्रार कार्ड सहित case No जपनाठार व/s सरकार (दिउ) को मौजा (मुदानाहचाली में) वन विभाग व Alternative Habitat Pvt Lmt. (मुदानाहचाली) की भूमि शीका कायम करने के मौका पर आए। मौका पर मौजा मुदानाहचाली से गैरफुक जोड़ी, राजरी व मौजा स्थान के सैद्या व राजरी को कायम करने के बाद कंपनी की भूमि सी सा के साथ जो वन विभाग की सीमाएं कायम की है उसे हमने देख व समझ लिया है व मौका पर चैट लगाकर अपनी भूमि शीका कायम कर दी है। इस कार्यवाही मिशानदी के सहमाई में, मौका पर श्री जपनाठार व श्री भूपेन्द्रा ठाकुर निरुद्धा धारण न जाए।

1 Chakraborty

Arjun  
Arjun  
28/7/24

2 Asharma  
Dated 28/7/24

3 Chandrakant  
Dated 28/7/24

4 Chatterjee  
D.O Chinnai

5. Chandra  
Dated 28/7/24  
Dated 28/7/24

उपान श्रीप्रवीन त्यागी General Manager Alternative Habitation & Land  
मुहना बुधाली

सशपथ उपान किया कि आज तहसीलदार पच्छाड व हमरा R.R.C सैतगढ़ व  
V.R.O नैनादेव मयराजमरकराई सहित case no 668/2024 जपन व सरकार व  
केवरे कम्पनी की भूमि सीमा, वन विभाग की भूमि सीमा व पत्नी मुहना बुधाली  
की भूमि सीमा कापम करने घेरू मौका पर आए। मौका पर वादी जपन व जी.  
अपेन्द्रासिंह मिश्रा (मुहना धाकीर मौका नहीं) आए। मौका पर मुस्तफिर मौका गेहलुदि,  
जोड़ी व गेहलु रास्ता (राजदर) को कापम करे हुए। वन विभाग व कम्पनी की भूमि  
सीमा कापम की गई जिसका शिर्माण मेहारा मथाई के लेह्य व गेहलु राजदर से भी  
किया गया। मैं काफी मिश्रा की भूमि सीमा से सहमत हूँ। वादी जपन व गेहलु व  
अपेन्द्रासिंह हाडुर नि. मुहना धाकी व आए। भही केरा समन है।

R.R.C

(Praveen Kumar Tyagi)

Praveen  
Kumar  
29/1/2024

ध्यान भीमदनमोहनअजी एड प्रोफेसर निवासी लुवाली मधु

- ५ ५ आशोक पुत्र शानंदत निवासी लुवाली नर्सि २१५५५ नर्सि न.३.
- ५ ५ शंकर प्रकाश पुत्र प्रेमदत्त निवासी लुवाली उष्ट्र पन वर्षी
- ५ ५ दीपक पुत्र रमेश डत निवासी लुवाली उष्ट्र २१ वर्षी

उपरोक्तों पर ध्यान दिया कि कानून-हस्ताक्षर पत्रकारक हेतु निवासी लुवाली के नाम  
 व धारा V.R. के तहत मध्य राजस्थान के तहत Case N. 668/224 जयपुर विस  
 उक्त विषय को कि किताब की शर्त कि MIS Alternative Habitat Pvt Ltd (लुवाली)  
 व उपरोक्त लुवाली की सेवा कार्य करते हेतु जोर पर आए। धरे कर्तव्य सेवा में  
 सहाय, पानवा, लुवाली को कार्य करते हेतु राजस्थान को पंजीकृत करते कि किताब  
 कंपनी की शर्त सेवा कार्य की गई। व उपरोक्त लुवाली व उद्योग की सेवा भी  
 राजस्थान के कार्य की गई। इन कार्यवाही निवासी के हस्ताक्षरों में जोर पर ध्यान  
 रखते व उपरोक्त हस्त लि. मुद्राक दाखिल न आए। यही धारा ध्यान दे।

Rio LAC

*Pranav  
 Alexander  
 22/7/24*

- 1. २५/११/२४
- २. २५/११/२४
- 3. *Shankar...*
- 4. *Lubaj Sharma*
- 5

छान श्रीमदनमोहनझजी एउ प्रेसवरन निवामी लुचाली झण्डु

- ५ ५ डाबोक पुग शानडत निवामी लुचाली रडि सडल्य वडि नः३.
- ५ ५ शगशर धकाश पुग प्रेसडत निवामी लुचाली उअ पन वध
- ५ ५ दीपक पुग रमेश डत निवामी लुचाली उअ शन वध

उरतरकातोर पर छान बिप। सि काल हडालियार पच्छरुव डेगियकारक केंद्रा  
 व छरर V.R. नेंगायै मय राजकारुसुड रहित case N. 668/224 जपनाठानुर v/s  
 छरर छिप. ओरे वन विभाग सी ग्रीक व Mis Alternative Habited Pt Lunt (लुचाली)  
 व उपरम्पदा लुचाली सी लीक कायक करे डेर ओर, पर काए। छरे हकुर सेहरा मौजा  
 रुधाड, पानवा, लुचाली डो कायक करे डेकाड राजरिा डो चकारिा डारे वन विभाग व  
 कम्पनी सी ग्रीक लीक कायक सी गरी। व हम्पदा लुचाली व उद्यान सी लीक सी  
 राजरिा डे कायक सी गरी। एक कम्पनी विभागरी डे छरर डें। ओरपर जपना  
 ठानुर व अपेड हानुर कि मुद्यन धावैर व काए। अही छरर। छान डे।

Rio LAC

Dinesh  
 Alexander  
 28/7/2024

- 1. मदनमोहन
- 2. अशोक

- 3. Shakti Sharma
- 4. Rupak Sharma

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